

From:

Principal District & Sessions Judge
-cum-Spl. Judge (PC Act)(CBI),
Rouse Avenue Court Complex,
New Delhi.

To,

The Registrar General,
High Court of Delhi,
New Delhi.

No.MP/MLAs./RACC /Gaz./2026/

494/B

Dated : 07.09.2026

Sub:- Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs)

Ref:- No.5384/DHC/Gaz/G-2/2022 dated 28th SEPTEMBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of **AUGUST, 2026** in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

Sl. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 31.08.2026
1	Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	15	5	0	0	0	20
2	Sh. Jitendra Singh/ Ms. Ruby Neeraj Kumar	Special Judge (PC Act) (CBI)-23	27	2	0	0	1	28
3	Sh. Vishal Gogne/ Sh. Prashant Kumar	Special Judge (PC Act)(CBI)-24	25	1	0	0	0	26
4	Sh. Paras Dalal	Addl.Chief Judicial Magistrate-01	19	2	1	0	2	20
5	Ms. Neha Mittal	Addl.Chief Judicial Magistrate-03	20	1	0	1	0	20
6	Sh. Ashwani Panwar	Addl.Chief Judicial Magistrate-04	16	6	0	0	2	20
TOTAL			122	17	1	1	5	134

Yours faithfully,



(Anu Grover Baliga)

Principal District & Sessions Judge
-cum-Spl. Judge (PC Act) (CBI)(Officiating)
Rouse Avenue Court Complex
New Delhi

DELHI HIGH COURT
Gazette Branch
Diary No. 3694
Dated 9/9/26

240
01/09/26

-MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs

REPORT OF THE MONTH OF AUGUST-2026

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,
New Delhi

1.	Name of the Presiding Officer	DIG VINAY SINGH
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi.
3.	Date since which posted in the court	29.04.2025 (A/N)
4.	Total number of cases pending on the first day of the month	15
5.	Number of cases disposed/transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	--
6.	Number of cases pending on the last day of the month	20
7.	Number of cases instituted in this month	05 (Bail Matters-05)

Prepared by:

(Ahmad/JA)



(Dig Vinay Singh)
Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases)
Rouse Avenue District Court, New Delhi
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused		Whether accused is sitting or former MP/MLA		Date of institution	Date of cognizance
1	DLCT110001012019 CBI/46/2019 CBI Vs Ambumani Ramadoss etc.	CBI-PC Act			U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988		10		Former MP		27.04.12	08.06.2012
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined					
For formal charge yet to be framed	Charge. Awaiting Clarification s/ orders or directions of the Hon'ble High Court/ further proceedings	119	N/A	N/A	No	N/A	N/A	N/A	-No- Although there is no stay, the progress of the matter is stalled because of the following reasons. Vide order dated 07.10.2015, the Id. predecessor court ordered the framing of charges against 5 out of 10 accused, while discharging the remaining 5. On being challenged by the 5 accused who were charged on one hand, and by CBI on the other hand regarding the discharged accused, vide order dated 29.07.2019 in CrI. MC no. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 & CrI. Rev. no.38/2016, Hon'ble DHC remanded the matter back. However, vide Judgment dated 27.07.2022 in SLPs, the Hon'ble Supreme Court remanded the matters back to the Hon'ble DHC for reconsideration on the merits. The above judgment, however, indicates that the impugned order/judgment dated 29.07.2019 of the Hon'ble High Court has not been quashed and set aside only regarding the accused who were discharged by this court and were petitioners before the Hon'ble Supreme Court, and it does not pertain to the accused against whom charges were earlier directed to be framed. Therefore, the accused persons have sought clarifications on these aspects and the effect of the judgment dated 27.07.2022 in the pending CrI. Rev. Nos. 38/2016 of CBI and other connected petitions, i.e., CrI. M.C. Nos. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017, scheduled for hearing before the Hon'ble High Court on 03.09.2025.Until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026, i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.		-No-	# Disposal within two years from the date of framing of charge. Documents in this file comprise approximately 11,000 pages.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<i>(Matter was not listed in this month. It was listed on 28.03.2026 when following proceedings occurred.)</i> # 28.03.2026 Matter had to be adjourned because of pendency of petitions before the Hon'ble High Court under nos. CrI. M. C. No. 4442/2015, 4443/2015 as well as CrI. M.C. 4480, 5003, 5005, 5007 of 2015, and CrI. Rev. P. 25/2016 & 38/2016 as well as 58 & 688 of 2017, the matter had to be adjourned along with connected case titled as CBI Vs. K.K.Aggarwal, particularly in view of order dated 19.09.2024 and 12.03.2025 passed by Hon'ble DHC in CrI. M.C No. 4442 & 4443 of 2015, as the issue before Hon'ble DHC is whether the order of DHC dated 29.07.2019 was set aside by Hon'ble Supreme Court on 27.07.2022 only qua the discharged accused or also qua the accused against whom charges were ordered to be framed. Also in view of orders of the Predecessor Courts dated 09.09.2022, 24.01.2025, and the order of this Court dated 24.12.2025 until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026, i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.	—	CrI. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and CrI. Rev. P. 38/2016 are pending before the Hon'ble High Court. Also documents of this file comprises of approximately 11,000 pages. Although there is no stay, the progress of the matter is stalled because of the following reasons. Vide order dated 07.10.2015, the Id. predecessor court ordered the framing of charges against 5 out of 10 accused, while discharging the remaining 5. On being challenged by the 5 accused who were charged on one hand, and by CBI on the other hand regarding the discharged accused, vide order dated 29.07.2019 in CrI. MC no. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 & CrI. Rev. no.38/2016, Hon'ble DHC remanded the matter back. However, vide Judgment dated 27.07.2022 in SLPs, the Hon'ble Supreme Court remanded the matters back to the Hon'ble DHC for reconsideration on the merits. The above judgment, however, indicates that the impugned order/judgment dated 29.07.2019 of the Hon'ble High Court has not been quashed and set aside only regarding the accused who were discharged by this court and were petitioners before the Hon'ble Supreme Court, and it does not pertain to the accused against whom charges were earlier directed to be framed. Therefore, the accused persons have sought clarifications on these aspects and the effect of the judgment dated 27.07.2022 in the pending CrI. Rev. Nos. 38/2016 of CBI and other connected petitions, i.e., CrI. M.C. Nos. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017, scheduled for hearing before the Hon'ble High Court on 03.09.2026. Until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026, i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.

Sl No	CNR No. and Case title		Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance		
2	DLCT110001072019 CBI/48/2019 CBI Vs Dr. Keshav Kumar Aggarwal etc.		CBI-PC Act		U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988		5	Former MP	22.02.13	25.02.13 (CBI Court Lucknow)		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-No-		-No-	# Disposal within two years from date of framing of charge.
Formal charge yet to be framed	Charge. Awaiting Clarifications/ orders or directions of the Hon'ble High Court/ further proceedings	30	N/A	N/A	No	N/A	N/A	N/A	Although there is no stay, the progress of the matter is stalled because of the following reasons. Vide order dated 07.10.2015, the Id. Predecessor Court ordered the framing of charges against 3 out of 5 accused, while discharging the remaining 2. On being challenged by the 3 accused who were charged on one hand, and by CBI on the other hand regarding the discharged accused, vide order dated 29.07.2019 in CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of 2016, the Hon'ble DHC remanded the matter back. However, vide judgment dated 27.07.2022 in SLPs, the Hon'ble Supreme Court remanded the matters back to the Hon'ble DHC for considering the matters afresh on the merits. However, the above judgment has nowhere indicated that the impugned order/judgment dated 29.07.2019 of the Hon'ble High Court has been quashed and set aside only regarding the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court, and it was not regarding the accused against whom charges were earlier directed to be framed. Hence, the accused persons have sought some clarifications on the above aspects and regarding the effect of the above judgment dated 27.07.2022 in the pending CrI. Rev. nos. 38/2016 of CBI and other connected petitions, i.e., CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of			

									2016, which is scheduled for hearing before the Hon'ble High Court on 03.09.2026. Until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026 , i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.	दिग्विजय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court, New Delhi
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled “ Court on its own motion vs. Union of India & Ors.” below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<i>(Matter was not listed in this month. It was listed on 28.03.2026 when following proceedings occurred.)</i> # 28.03.2026 Matter had to be adjourned because of pendency of petitions before the Hon'ble High Court under nos. Crl. M. C. No. 4442/2015, 4443/2015 as well as Crl. M.C. 4480, 5003, 5005, 5007 of 2015, and Crl. Rev. P. 25/2016 & 38/2016 as well as 58 & 688 of 2017, the matter had to be adjourned along with connected case titled as CBI Vs. Ambumani Ramadoss, particularly in view of order dated 19.09.2024 and 12.03.2025 passed by Hon'ble DHC in Crl. M.C No. 4442 & 4443 of 2015, as the issue before Hon'ble DHC is whether the order of DHC dated 29.07.2019 was set aside by Hon'ble Supreme Court on 27.07.2022 only qua the discharged accused or also qua the accused against whom charges were ordered to be framed. Also in view of orders of the Predecessor Courts dated 09.09.2022, 24.01.2025, and the order of this Court dated 24.12.2025 until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026, i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.	—	Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017, and Crl. Rev. no.38 and 25 of 2016 are pending before the Hon'ble High Court. Additionally, documents of this file comprise approximately 1000 pages. Although there is no stay, the progress of the matter is stalled because of the following reasons. Vide order dated 07.10.2015, the Id. Predecessor Court ordered the framing of charges against 3 out of 5 accused, while discharging the remaining 2. On being challenged by the 3 accused who were charged on one hand, and by CBI on the other hand regarding the discharged accused, vide order dated 29.07.2019 in Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016, the Hon'ble DHC remanded the matter back. However, vide judgment dated 27.07.2022 in SLPs, the Hon'ble Supreme Court remanded the matters back to the Hon'ble DHC for considering the matters afresh on the merits. However, the above judgment has nowhere indicated that the impugned order/judgment dated 29.07.2019 of the Hon'ble High Court has been quashed and set aside only regarding the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court, and it was not regarding the accused against whom charges were earlier directed to be framed. Hence, the accused persons have sought some clarifications on the above aspects and regarding the effect of the above judgment dated 27.07.2022 in the pending Crl. Rev. nos. 38/2016 of CBI and other connected petitions, i.e., Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016, which is scheduled for hearing before the Hon'ble High Court on 03.09.2026. Until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026, i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of Cognizance
3	DLCT11-001856-2019 CBI VS M/S INX Media Pvt. Ltd. (CBI-417/2019)	State Case CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	19	Sitting MP	18.10.19	21.10.19

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Arguments on charge	124 (Main-91 Supp-1-34) (Few witnesses are common)	N/A	N/A	N/A	N/A	N/A	N/A	Though there is no express stay, two of the accused persons have challenged the order of this Court dated 26.10.2024, whereby the request of the accused persons to defer the hearing on the point of charge until further investigation is completed by CBI was dismissed. However, in view of the Order dated 20.08.2025, 30.01.2026, 27.03.2026, 01.04.2026, 29.04.2026 & 15.05.2026 in CrI. M.C. No. 8992 & 8993 of 2024 by the Hon'ble Delhi High Court, wherein the accused were permitted to request this Court to defer the hearing on the point of charge to a date after the date before Hon'ble DHC, the matter could not be heard at the point of charge. The case was adjourned to	-No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 8,000 pages.

									20.08.2026, i.e., after the date fixed before Hon'ble DHC, which is 13.08.2026.
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दिग्विनय सिंह
 DIG VINAY SINGH
 Special Judge (PC Act) (CBT)-09
 (MPs / MLAs Cases)
 Rouse Avenue District Court,
 New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#20.08.2026 Previously, after disposing of IA No. 30 & 31 of 2025 regarding the supply of deficient copies, list of unrelayed documents, etc., and after removing those deficiencies, the matter was fixed for charge. However, in view of the Order dated 20.08.2025, 30.01.2026, 27.03.2026, 01.04.2026, 29.04.2026, 15.05.2026, 09.07.2026 & 13.08.2026 in Crl. M.C. No. 8992 & 8993 of 2024 by the Hon'ble Delhi High Court, wherein two of the accused were allowed to request this Court to defer the hearing on the point of charge to a date after the date fixed by the Hon'ble DHC, the matter could not be heard at the point of charge. The case was therefore adjourned to 19.09.2026, which is after the date fixed before the Hon'ble DHC, being 16.09.2026. Note :- 03 IAs and 02 Misc Applications were also disposed of.	—	After filing the initial chargesheet on 18.10.2019 and summoning the accused persons, along with supplying copies and disposing of applications u/s 207 Cr.PC, the matter was delayed due to pending investigation. The supplementary chargesheet was filed after more than five years, on 14.05.2025, including additional accused persons, effectively reverting the case to an earlier stage of supply of copies and scrutiny. The supplementary chargesheet also states that investigation is still ongoing regarding LRs sent overseas to different countries. Moreover, in view of the Order dated 20.08.2025, 30.01.2026, 27.03.2026, 01.04.2026, 29.04.2026, 15.05.2026, 09.07.2026, & 13.08.2026 in Crl. M.C. No. 8992 & 8993 of 2024 by the Hon'ble Delhi High Court, wherein the accused were allowed to request this Court to defer the hearing on the point of charge to a date after the Hon'ble DHC's date, the case could not be heard on the point of charge. It is adjourned to 19.09.2026, which is after the date fixed before the Hon'ble DHC on 16.09.2026. The case file contains approximately 8,000 pages.

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
4	DLCT11-000207-2020 ED VS P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20 दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court, New Delhi	24.03.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Two accused companies based overseas have not yet been served. Additionally, one of the accused has challenged the proceedings before Hon'ble DHC, where a stay has been granted and the court has directed the matter to be adjourned until the hearing in the High Court, now	100 Main-82 Supp-1-18	N/A	N/A	No	--	--	N/A	Yes. One of the accused has challenged the proceedings before Hon'ble DHC, where a stay has been granted directing the matter to be adjourned until after the hearing in the High Court, scheduled for 28.07.2026 under CrI. MC. no. 9270/2024. The order dated 03.04.2025 instructed this Court to fix a date after that in front of the Hon'ble DHC. Subsequently, on 13.05.2025, 29.01.2026, 20.02.2026 & 07.05.2026, interim orders were directed to continue. Now the matter before DHC is listed on 28.07.2026. Therefore, the matter is adjourned	-Yes-	Disposal within two years after framing of charge. Documents of this file comprises of approximately 15,000 pages.

	scheduled for 17.08.2026.								to 17.08.2026, in accordance with the order of Hon'ble DHC mentioned above. Meanwhile, service of A-3 and A-4, who are overseas companies, is being effected.	दिग्विजय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court, New Delhi
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 17.08.2026 Matter had to be adjourned to 06.11.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025, 13.08.2025 & 29.01.2026, 20.02.2026, 07.05.2026, & 28.07.2026 in Crl. MC no. 9270/24, which is still pending before Hon'ble DHC and is listed for 27.10.2026, wherein this Court was asked to fix the matter after it is heard by Hon'ble DHC. Meanwhile, service of A-3 and A-4, who are overseas companies, is being done. Note :- 01 Misc Application was disposed of.	—	The order dated 24.03.2021, whereby the court took cognizance of the alleged offences, has been challenged by A-1 before the Hon'ble High Court on the ground of lack of prosecution sanction under Section 197 Cr.P.C. The matter was adjourned to 06.11.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025, 13.08.2025, 29.01.2026, 20.02.2026, 07.05.2026, & 28.07.2026 in Crl. MC No. 9270/24, which is still pending before Hon'ble DHC and is listed for 27.10.2026. The court was asked to fix the matter after it is heard by Hon'ble DHC. Meanwhile, service of A-3 and A-4, who are overseas companies, is being arranged. Additionally, the documents in this file comprise approximately 15,000 pages.

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
5	DLCT11-000837-2019 CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act	18	Sitting MP	19.07.18	27.11.21

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Service of 3 out of 18 accused persons is still pending, and all those 3 accused are located overseas, with their processes not received back through proper channels. Regarding the others, the case is at the stage of providing copies as ordered by the Court, but this was challenged by CBI, and the order has been	70	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- The predecessor Court ordered on 05.03.2022 for the supply of certain documents by CBI to A-2. However, in Crl. MC no. 9513/2023 preferred by CBI, that order has been stayed, and the NDOH before the High Court is scheduled on 07.08.2026. Additionally, related matter under Ct. Case No. 08/2020, which is also partially stayed by the High Court, was	-Yes-	The case pertains to 2G spectrum offences. The file is extensive, spanning several thousand pages. Additionally, three accused persons located outside of India are yet to be served. The death of one accused remains unverified. Furthermore, the order of the predecessor Court for the supply of copies is currently stayed. Until these issues are resolved, it is difficult to accurately estimate the time needed for the trial, and

stayed by Hon'ble DHC. Until then, the matter cannot be heard on the point of charge.								adjourned before the Hon'ble High Court for 07.08.2026.	therefore, no definitive timeline can be provided at present. The documents in this file comprise approximately 15,500 pages.
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 19.08.2026 1. CBI was directed to take steps for service of A-10, A-11 & A-15, all of whom are based in Malasiya. 2. After the Ld. Predecessor directed the supply of copies of all unrelies documents to one of the accused via order dated 05.03.2022, the said order was challenged by CBI and is currently under stay by the Hon'ble High Court under CrI.MC no. 9513/2023. The matter is adjourned to 07.09.2026 before the High Court, and until that issue is decided, arguments on the charge cannot be heard. Therefore, the matter was adjourned to 19.09.2026, as it is connected to a matter under Ct. Case No. 08/2020, which is also partially stayed by the High Court and was adjourned before the Hon'ble High Court for 07.09.2026. Note :- 01 IA and 02 Misc Applications were also disposed of.	-	The case pertains to 2G spectrum offences. The file is extensive, running into several thousand pages. Additionally, three accused persons located outside India have yet to be served. The death of one accused is still to be verified. Furthermore, the order of the previous Court for the supply of copies is currently stayed as the prosecution/CBI has filed a petition before the Hon'ble High Court bearing no. CrI. M.C. No. 9513/2023 & CrI. M.A.No. 35564/2023 against the order of this court dated 05.03.2022 directing the supply of copies of unrelies-upon documents to the accused persons. It has also been directed that until then, the compliance with the order dated 05.03.2022 should not be enforced. The petition is scheduled for hearing before the Hon'ble High Court on 07.09.2026. Additionally, the connected matter under Ct. Case No. 08/2020, which is also partly stayed by the High Court, was adjourned to 07.09.2026. This matter cannot proceed further until the issue of supplying copies of unrelies-upon documents and the compliance with sections 207/208 CrPC is resolved. The documents in this case file comprise approximately 15,500 pages. Additionally, service of A-10, A-11 & A-15, all of whom are based abroad is being done in the meanwhile.

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
6	DLCT11-000839-2019 DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(Y) of PMLA Act	14	Sitting MP	13.06.18 दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court, New Delhi	27.11.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	Matter is fixed for the arguments on the pending misc. applications and on the point of charge.	61 Main-21 Supp-1-40	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- Vide order dated 20.11.2024 passed by Hon'ble DHC in CrI.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed regarding A-6 P. Chidambaram, until the next hearing before Hon'ble Delhi High Court, against the order of taking cognizance by the learned predecessor court dated 27.11.2021. Subsequently, vide orders dated 22.01.2025, 19.03.2025, 13.08.2025, 29.01.2026, 20.02.2026 and 07.05.2026, the interim orders were directed to continue, and the next date of hearing before Hon'ble DHC is 28.07.2026. Additionally, in CrI. M.C. No. 2374/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till the next date of hearing before DHC, this Court should defer arguments on the charge. Thereafter, through orders dated 29.05.2025,	-Yes-	This case also involves the file running into approximately 12,700 pages, and the matter is currently under stay; therefore, the expected date of disposal cannot be given at this time.

									11.09.2025, 28.03.2026 & 05.05.2026, the interim orders were directed to continue, and the next hearing before DHC is scheduled for 24.07.2026. DoE has challenged that order before Hon'ble SC, under SLP(Crl.) diary no. 40582/2025, but there has been no vacation of the stay order passed by DHC.		
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(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#18.08.2026 Vide order dated 20.11.2024 passed by Hon'ble DHC in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed regarding A-6 P. Chidambaram, until the next hearing before Hon'ble Delhi High Court, against the order of taking cognizance by the learned predecessor court dated 27.11.2021. Subsequently, vide orders dated 22.01.2025, 19.03.2025, 13.08.2025, 29.01.2026, 20.02.2026, 07.05.2026, & 28.07.2026 the interim orders were directed to continue, and the next date of hearing before Hon'ble DHC is 27.10.2026. Additionally, in Crl. M.C. No. 2374/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till the next date of hearing before DHC, this Court should defer arguments on the charge. Thereafter, through orders dated 29.05.2025, 11.09.2025, 28.03.2026, 05.05.2026, & 24.07.2026 the interim orders were directed to continue, and the next hearing before DHC is scheduled for 01.09.2026. DoE has challenged that order before Hon'ble SC, under SLP(Crl.) diary no. 40582/2025, but there has been no vacation of the stay order passed by DHC. Meanwhile, DoE has been directed to make efforts to serve A-10, A-11 & A-14, who are all based abroad. NDOH is 31.10.2026. Note :- 01 Misc Application was also disposed of.	—	Vide order dated 20.11.2024 passed by Hon'ble DHC in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed regarding A-6 P. Chidambaram, until the next hearing before Hon'ble Delhi High Court, against the order of taking cognizance by the learned predecessor court dated 27.11.2021. Subsequently, vide orders dated 22.01.2025, 19.03.2025, 13.08.2025, 29.01.2026, 20.02.2026, 07.05.2026, & 28.07.2026 the interim orders were directed to continue, and the next date of hearing before Hon'ble DHC is 27.10.2026. Additionally, in Crl. M.C. No. 2374/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till the next date of hearing before DHC, this Court should defer arguments on the charge. Thereafter, through orders dated 29.05.2025, 11.09.2025, 28.03.2026, 05.05.2026, 24.07.2026 the interim orders were directed to continue, and the next hearing before DHC is scheduled for 01.09.2026. DoE has challenged that order before Hon'ble SC, under SLP(Crl.) diary no. 40582/2025, but there has been no vacation of the stay order passed by DHC. 3 accused are yet to be served. Also, this case involves several thousand pages and is a voluminous file related to the 2G spectrum case. The documents in this file comprise approximately 12,700 pages.

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
7	DLCT11-00538-2022 CC – 53/2022 CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

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Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
28.07.25	DE	98 Main-68 Suppl. - 30	74	24	Yes. Statement of all eleven accused recorded.	11	9 witnesses recorded.	N/A	-No-	-No-	# Disposal within two years after framing of charge (28.07.2025). Documents of this file comprises of approximately 10,000 pages.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 05.08.2026 Although DW Amanatullah Khan (A-1) was present physically for his evidence, but his counsel was not available to examine him and therefore the matter was adjourned to 22.08.2026 as a last opportunity. #22.08.2026 Court was not in session as the Presiding Officer was nominated to attend a programme at Bhopal by National Judicial Academy, therefore the matter was adjourned to 10.09.2026. Note :- 01 IA was also disposed of.	-	This case is also voluminous concerning recruitment through unfair means in the Delhi Waqf Board, involving around 10,000 pages, and there are also 11 accused persons, which causes delays in the matter. Due to the large file and numerous documents, recording evidence takes a lot of time, and the witnesses are generally lengthy. The cross-examination by multiple accused (11 accused), conducted by different lawyers, also consumes time. Sometimes, the Court must wait because after one lawyer finishes cross-examining a witness, the next main lawyer is not immediately available. Additionally, on any scheduled day for evidence, not more than one witness can be summoned, as their examinations and cross-examinations typically take about three full working days. If a witness is unavailable, though rarely, the scheduled date gets wasted.

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
8	DLCT11-000321-2020 SC – 02/2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

Date of Fra ming of Char ge	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final argument s	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witness es droppe d	Witness es examine d		Defence witnesses cited	Defence witnesses examined				
11.11 .21	The trial of this case is already over, as three accused were convicted vide judgment dated 28.02.2024. However, in one of the writ petitions filed by convict no.3, his conviction was quashed by Hon'ble DHC. The quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024, with the next hearing scheduled on 11.08.2026. In that, vide order dated 11.08.2025, Hon'ble DHC directed that the matter against convict no.2 be deferred	77 (62+3+5 +7)	6	64	Recorded	Nil	Nil	N/A	-No- Vide WP (Crl.) 2760/24, the conviction qua convict no.2 has been challenged and in the said writ petition the proceedings before this Court have been stayed vide order dated 11.08.2025. And vide another writ petition the conviction/ proceedings qua convict no.3 already quashed.	-Yes-	Judgment in this case has already been passed. As soon as the writ petition pending before Hon'ble DHC is decided, the final/ appropriate orders shall be passed.

SI No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
9	DLCT11-000085-2024 DoE vs Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	Charge. The matter is fixed for arguments on the point of framing of charge, however, the proceedings remained stayed till 28.03.2026 by the Hon'ble DHC. Now it is fixed for arguments on charge on 04.05.2026 onwards.	Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed		41	N/A	N/A	N/A	N/A	N/A	N/A	Yes In CrI. M.C. No. 2373/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, the Hon'ble DHC directed that until the next hearing before DHC, this Court should defer the arguments on the charge. Subsequently, by orders dated 29.05.2025 & 11.09.2025, the interim orders were extended, and the stay remained in operation till 28.03.2026. Now this matter has been fixed for arguments on charge.	Yes	# Prosecution Complaint assigned only on 25.01.2024. # This case also involves file running into approximately 5800 pages, and also In CrI. M.C. No. 2373/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, the Hon'ble DHC directed that until the next hearing before DHC, this Court should defer the arguments on the charge. Subsequently, by orders dated 29.05.2025 & 11.09.2025, the interim orders were extended, and the stay remained in operation till 28.03.2026. Now this matter has been fixed for arguments on charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#08.08.2026 Presiding Officer was on leave. Adjourned to 14.08.2026. #14.08.2026 Ld. Senior Advocate for DoE took adjournment on the ground that he was busy before Hon'ble Supreme Court in some urgent bail matter. Adjourned to 17.08.2026. #17.08.2026 Argument of DoE, in rebuttal heard, and concluded. Adjourned to 18.08.2026. #18.08.2026 Further arguments heard and adjourned to 02.09.2026. Note :- 01 Misc Application was also disposed of.	--	In CrI. M.C. No. 2373/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, the Hon'ble DHC directed that until the next hearing before DHC, this Court should defer the arguments on the charge. Subsequently, by orders dated 29.05.2025 & 11.09.2025, the interim orders were extended, and the stay remained in operation till 28.03.2026. Now this matter has been fixed for arguments on charge. Also, Documents of this file comprises of approximately 5800 pages.

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SI No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
10	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	06.02.2025

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnes ses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
23.12.2025	PE	113	N/A	7	N/A	N/A	N/A	N/A	-No-	-No-	# Documents of this file comprises of approximately 16,000 pages, with cited witnesses more than 100. Charge has been framed on 22.12.2025. The expected date of disposal of this case is December 2027, keeping in view the number of witnesses and multiple accused persons, which would require substantial time in evidence.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#21.08.2026 Court was not in session as PO was nominated to attend a programme at Bhopal organized by NJA. Matter adjourned to 24.08.2026. #24.08.2026 Matter stayed by Hon'ble High Court vide order dated 20.08.2026 in Crl. Rev. Petition no.30,100,107,108, 109, 197 & 73 of 2026.The next date before Hon'ble High Court is 08.10.2026. Matter adjourned to 17.10.2026. The date of 25.08.2026 already fixed in this Court for evidence was also therefore canceled. Note :- 01 Misc Application was also disposed of.	--	Documents of this file comprises of approximately 16,000 pages and there are 113 witnesses with multiple accused persons represented by different counsels, resulting into consumption of substantial time in evidence.

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SI No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
11	DLCT11-001235-2024 DoE vs. V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA	13	R.N. Dhoot Former MP	19.12.2024	Cognizance yet to be taken.

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Case is at initial stage of Notice U/s 223 BNSS, and scrutiny of documents. Charge yet to be framed	Matter is fixed for further misc. proceedings after cognizance and service of accused persons/entities, for scrutiny of documents.	120 Main-105 Suppl. - 15	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Documents of this file comprises of approximately 51,000 pages . Presently it is as at the stage of scrutiny and once the arguments are heard on the point of charge, only then a fair assessment can be made as to the expected date of disposal.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India) & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#29.08.2026 Adjournment sought by DOE to file reply to IA no.15/26. On request of DoE, one opportunity given and IA no.15 kept pending regarding proposed A-14, and qua him arguments under Section 223 of BNSS kept pending and matter adjourned for arguments u/s 223 of BNSS as well as for arguments on IA no.9 & 15. NDOH 30.09.2026 .	--	Documents of this file comprises of approximately 51,000 pages.

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Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
12	DoE Vs. Raja Kumar Kurra CNR No. - DLCT-11-001198-2025 Ct. Case No. - 51/2025	ED Complaint	3 r/w Sec. 70 & 4 of PMLA	14	Satyendar Kumar Jain Former MLA	08.12.2025	Cognizance yet to be taken.

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	In terms of Section 223 of BNSS notices have been issued to all proposed 14 accused, and also reports in terms of Section 223 (2) of BNSS sought from the superior officers of the public servants involved. The case is however stayed by High	66	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Fresh complaint by DoE under PMLA received only on 08.12.2025 Documents of this file comprises of approximately 17,400 pages. The case is stayed by High Court in CrI. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC which is 24.08.2026.

Court in Crl. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC which is 22.05.2026.																																																																																																																																																																	
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<i>(Matter was not listed in this month. It was listed on 08.07.2026 when following proceedings occurred.)</i> #08.07.2026. The matter had to be adjourned because of stay by High Court in Crl. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC, where the next date of hearing is 24.08.2026. Accordingly the case is adjourned to 01.09.2026.	--	The file is voluminous comprising of 17,500 pages. After notices were issued to the proposed accused persons/ entities in terms of Section 223 of BNSS before taking cognizance, and copies were supplied, and requisite reports from the concerned public offices qua the public servants was also asked for, in terms of Section 223(2) of BNSS, the case is stayed by High Court in Crl. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC which is 24.08.2026. Accordingly the case is adjourned to 01.09.2026.

SI No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
13	CNR No. DLCT-11-000687-2025 Misc DJ ASJ 326/2025 Nagendra Yadav Vs DoE	Misc DJ ASJ (Connected with DoE Vs. Raja Kumar Kurra & Ors. Ct. Case No. - 51/2025)	175(3) BNSS	01	--	18.07.2025	NA

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Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
NA	Consideration	NA	NA	NA	NA	NA	NA	NA	NA	NA	(Received on transfer vide order dt. 21.01.2026 of Ld. PD&SJ for 07.02.2026)

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<i>(Matter was not listed in this month. It was listed on 08.07.2026 when following proceedings occurred.)</i> #08.07.2026. The matter had to be adjourned because of stay by High Court in Crl. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC, where the next date of hearing is 24.08.2026. Accordingly the case is adjourned to 01.09.2026.	--	This application was received on transfer from another Court on 07.02.2026 as the ED complaint case is pending in this Court. This application is now listed for arguments with the main complaint case on 08.07.2026, as the main case is stayed by the High Court in Crl. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC which is 24.08.2026. Accordingly the case is adjourned to 01.09.2026.

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of filing	Date of taking cognizance
14	DOE Vs. BHUPINDER SINGH HOODA & ORS.	Complaint Case (DoE)	Section 3 & 4 of PMLA 2012	13	Former MLA and Chief Minister	30.03.2026	Yet to be taken

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Cognizance yet to be taken	Miscellaneous, as documents running into 1.5 lakh pages are being checked by the Ahlmad before registration of the case.	87	NA	NA	NA	NA	NA	NA	NA	NA	Cannot be ascertained at present as the case is being examined and the documents are being examined running into 1.5 lakh pages and cognizance is yet to be taken. A fair assessment of the disposal time can be made only after the matter is heard at the stage of cognizance.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled “ Court on its own motion vs. Union of India & Ors.” below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#14.08.2026 Additional time sought by the complainant to complete the pagination and to rectify multiple problems /deficiencies noticed by the Ahlmad in the file which runs into 1.5 lakh pages, followed by the scanning of the file afresh before the matter is registered and before notices are issued in terms of Section 223 of BNSS. Although pagination of the documents was complete after lunch, but matter had to be adjourned for completing the other requirements of filing of updated list etc. Adjourned to 21.08.2026. #21.08.2026 The court was not in session as the Presiding Officer was nominated to attend a programme at NJA Bhopal. List of documents and witnesses filed. Adjourned to 21.09.2026.	Shall be formulated once the file is checked and the matter is heard from both the sides, in terms of Section 223 of BNSS at the stage of cognizance.	The file runs into 1.5 lakh pages requiring considerable time in checking all the documents, pagination, scanning and further proceedings.

SI No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
15	DLCT-11-000842-2026 Crl. Rev. No. 48/2026 Naveen Jindal Vs. State & Anr.	Criminal Revision	Section 323, 506, 120B of IPC	2	Sitting MP	19.05.2025	NA

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
NA	Arguments	NA	NA	NA	NA	NA	NA	NA	NA	NA	September 2026

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#08.08.2026 Presiding Officer was on leave. Adjourned to 12.08.2026.	NA	NA
#12.08.2026 The complainant sought adjournment on the ground that her senior arguing Counsel was not available. Last opportunity granted and matter adjourned to 09.09.2026.		

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
16	DLCT-11-000843-2026 Crl. Rev. No. 49/2026 Dinesh Kumar Bhargava Vs. State & Anr.	Criminal Revision	Section 323, 506, 120B of IPC	2	Sitting MP	22.04.2025	NA

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
NA	Arguments	NA	NA	NA	NA	NA	NA	NA	NA	NA	September 2026

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#08.08.2026 Presiding Officer was on leave. Adjourned to 12.08.2026.	NA	NA
#12.08.2026 The complainant sought adjournment on the ground that her senior arguing Counsel was not available. Last opportunity granted and matter adjourned to 09.09.2026.		

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
17	DLCT-11-1273-2026 State Vs. Satyendar Kumar Jain (Bail Matter No. 238/2026)	Bail Matter	Section 483 of BNSS	1	Former MLA	19.08.2026	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
NA	For Orders	NA	NA	NA	NA	NA	NA	NA	NA	NA	03.09.2026

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
19.08.2026 Fresh Bail Application moved on behalf of accused Satyendar Kumar Jain. Notice issued to the State and kept for arguments on 25.08.2026.	--	--
25.08.2026 Arguments heard from both the sides and bail reserved for orders for 03.09.2026		

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
18	DLCT-11-1274-2026 State Vs. Udit Prakash Rai (Bail Matter No. 239/2026)	Bail Matter	Section 483/480 of BNSS	1	--	19.08.2026	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
NA	Arguments	NA	NA	NA	NA	NA	NA	NA	NA	NA	Within a week of conclusion of arguments, which is scheduled for 05.09.2026.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
19.08.2026 Fresh Bail Application moved on behalf of accused Udit Prakash Rai. 20.08.2026 Adjournment sought on behalf of Ld. Counsel for accused for 25.08.2026. 25.08.2026 Reply filed by prosecution and adjournment again sought on behalf of Ld. Counsel for accused for 05.09.2026	--	--

SI No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
19	DLCT-11-1275-2026 State Vs. Nagendra Yadav (Bail Matter No. 240/2026)	Bail Matter	Section 483/480 of BNSS	1	--	19.08.2026	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
NA	Arguments	NA	NA	NA	NA	NA	NA	NA	NA	NA	Within a week of conclusion of arguments, which is scheduled for 05.09.2026.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
19.08.2026 Fresh Bail Application moved on behalf of accused Nagendra Yadav.	--	--
25.08.2026 Reply filed by prosecution and adjournment sought on behalf of Ld. Counsel for accused for 05.09.2026		

SI No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
20	DLCT-11-1276-2026 State Vs. Raja Kumar Kurra (Bail Matter No. 241/2026)	Bail Matter	--	1	--	19.08.2026	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
NA	Arguments	NA	NA	NA	NA	NA	NA	NA	NA	NA	Within a week of conclusion of arguments, which is scheduled for 05.09.2026.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
19.08.2026 Fresh Bail Application moved on behalf of accused Raja Kumar Kurra.	--	--
25.08.2026 Reply filed by prosecution and adjournment sought on behalf of Ld. Counsel for accused for 05.09.2026		

Sl No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
21	DLCT-11-1277-2026 State Vs. Pankaj Verma (Bail Matter No. 242/2026)	Bail Matter	--	1	--	19.08.2026	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
NA	Arguments	NA	NA	NA	NA	NA	NA	NA	NA	NA	Within a week of conclusion of arguments, which is scheduled for 05.09.2026.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
19.08.2026 Fresh Bail Application moved on behalf of accused Pankaj Verma.	--	--
25.08.2026 Reply filed by prosecution and adjournment sought on behalf of Ld. Counsel for accused for 05.09.2026		

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02/09/26

रुबी नीरज कुमार
RUBY NEERAJ KUMAR
विशेष न्यायाधीश (प्रतिवादी विचारण अधिनियम)
Special Judge (PC Act)
(सी.बी.आई.)-23, (एम.पी./एम.एल.ए. केस)
(CBI)-23, (MP/MLA Cases)

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT FOR THE MONTH OF AUGUST, 2026

(Letter No. MP/MLAs/RADC/Gaz./2024-22388-22393 dated 24th November, 2020.)

1. Name of the Presiding Officer : **MS. RUBY NEERAJ KUMAR**
2. Designation : **Special Judge (PC- Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi.**
3. Date since posted in the court: **04.08.2026 (A/N)**
4. Total number of cases pending on the first day of the month : **27**
5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed,
Criminal Revision, acceptance of closure report, Misc.DJ/ASJ etc. : **01**
6. Number of cases received by transfer : **Nil**
7. Number of cases pending on the last day of the month : **28**
8. Number of cases instituted in this month : **02**

(Ruby Neeraj Kumar)
Ld. Special Judge, (PC Act), (CBI)-23, (MPs/MLAs CASES)
Rouse Avenue District Court, New Delhi

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

COURT OF MS. RUBY NEERAJ KUMAR, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES),

COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI

REPORT FOR THE MONTH OF AUGUST, 2026

No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of Accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matter	Expected date of disposal of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	The Specific reasons, if any causing delay in disposal of the said case(s)
										Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
1	Case No. CBI/259/2019 DLCT11-001038-2019 CBI V/s Suresh Kalmadi & Ors.	Complaint case/ CBI	U/s 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1) (d) PC Act	11	Former MP	20.05.2011	23.05.2011	04.02.2013	Prosecution Evidence	83	7	66	Not Recorded	Not yet filed	-	-	No	No	Expected date of disposal can not be given in the case at this stage in view of large numbers of Accused, Witnesses and voluminous record.	1. The matter was listed for the cross-examination of PW-66/IO on 14.08.2026. 2. A written request from the PW-66/IO, seeking exemption from personal appearance was received on medical grounds. The same was allowed. 3. Consequently, the matter was adjourned, and a fresh summons was issued to PW-66 for the next date of hearing, i.e., 02.09.2026. 4. Two miscellaneous applications, namely IA No. 33/2026 moved on behalf of A-2, V.K. Verma, and IA No. 34/2026 moved on behalf of A-8, Anil Kumar Madan, were allowed and accordingly disposed of.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	1. There are 11 accused and 83 Prosecution witnesses. 2. The record is voluminous.

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(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

2	Case No. CBI/ 261/2019 DLCT11-001042-2019 CBI Vs A. Krishna Reddy	CBI	U/s 174 IPC	1	Individual	08.11.2011	08.11.2011	26.03.2012	Final Argument	2	Nil	2	Recorded	Nil	-	-	No	No	September/October 2026	1. The matter is at the stage of final arguments. However, considering the arguments were addressed before the Ld. predecessor, the matter will be heard afresh. 2. Adjournment was sought by the Ld. proxy counsel as the arguing counsel was unavailable on that day. Accordingly, the matter is listed for arguments on 03.09.2026.	Short dates are being given.	
3	Case No. CBI/ 262/2019 DLCT11-001044-2019 CBI Vs Purshottam Dev Arya & Ors.	CBI	U/s 174A IPC	2	Individual	08.11.2011	08.11.2011	26.03.2012	Final Argument	2	Nil	2	Recorded	3	3	-	No	No	September/October 2026	1. The matter is at the stage of final arguments. However, considering the arguments were addressed before the Ld. predecessor, the matter will be heard afresh. 2. Adjournment was sought by the Ld. proxy counsel as the arguing counsel was unavailable on that day. Accordingly, the matter is listed for arguments on 03.09.2026.	Short dates are being given.	
4	Case No. CLOR/01/2019 DLCT11-000187-2019 CBI Vs Maneka Gandhi	Closure Report	U/s 120B, 420 IPC & 13(2) r/w 13(1) (d) of PC Act	3	Former MP	30.05.2015	Yet to be taken	Vide Order Dtd 04.02.2020 CBI directed to further investigation.	Further Investigation	44	--	--	No	Not yet filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dt 20.11.2020 in Crl. MC No.2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336 /2021, Maneka Gandhi vs CBI	Yes	Depending upon the outcome of the pending petition	1. The matter was not listed for hearing in this month as, the Hon'ble High Court of Delhi has continued the interim order in Crl. MC No. 2250/2020, Maneka Gandhi Vs CBI. The matter is tentatively listed before the Hon'ble High Court of Delhi on 14.09.2026. 2. Accordingly, the matter is listed for further proceedings on 19.09.2026.	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide order dated 20.11.2020 in Crl. MC No. 2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi Vs CBI.

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New Delhi

5	Case No. CBI/113/2019 DLCT11-000504-2019 CBI V/s Abhay Singh Chautala	CBI	U/S 13(2) r/w 13(1) (e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12.2009	02.02.2010	18.07.2011	Defence Evidence	254	Nil	206	Record ed	27	11	-	No	No	January, 2027	1. The matter is presently listed for recording of defence evidence. 2. Mr. Ami Lal, Ilawa patwari, was examined, cross examined and discharged as DW-11. 3. Fresh summons have been issued to the other three defence witnesses for their appearance on the next date of hearing, i.e., 08.09.2026.	1.Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	1.There are 254 Prosecution witnesses cited. 2. The prosecution has examined a total number of 206 witnesses and the Cross examination of the witnesses was lengthy and time consuming. 3. The defence has filed a list of 27 defence witnesses . 4. The record is voluminous.
6	Case No. CT/29/2019 DLCT11-001050-2019 DOE V/s A. K. Reddy	Ct. Case PMLA	U/S 3 & 4 PML A Act	2	Individual	14.08.2018	27.09.2018	06.10.2021	Prosecution Evidence	24	02	20	Not recorded	Not yet filed	-	-	No	No	December, 2026	1. The matter is presently at the stage of recording the statement of the accused under Section 313 Cr.P.C. 2. An application seeking exemption from personal appearance of Accused No. 1 was moved on the ground that he is a resident of Hyderabad and was unable to travel to Delhi due to inclement weather. The said request was allowed, and the matter was accordingly adjourned to 01.09.2026 for the aforesaid purpose.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	1.There are 24 Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous.

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New Delhi

7	Case No. SC/11/2019 DLCT11- 001001-2019 State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/1 2/13 IPC Act r/w 120B IPC	11	Former MPs	03.04. 2019	06.07 2009	07.12 2017	Prosecution Evidence	30	1	30	-	Not yet filed	-	-	Yes	Yes	Within 04 months of disposal of the petition	1. The matter was not listed for hearing in this month, as the proceedings in the present matter have been stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 and 21.11.2023 passed in W.P. (CRL.) No. 925/2022, along with Crl. M.A. No. 7825/2022 (Stay) and Crl. M.A. No. 23333/2022, titled <i>Anirudha Bahal vs. State</i> . 2. It has been submitted by both parties that the Hon'ble High Court of Delhi has continued the interim order and adjourned the matter to 16.11.2026. A request has further been made that a date subsequent to 16.11.2026 be granted in the present proceedings. 3. Accordingly, the matter is listed on 23.11.2026 for further proceedings.	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 & 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A. No. 7825/2022 (Stay) and CRL. M.A. 23333/2022, Anirudha Bahal vs State
8	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA Case	U/S 3 & 4 PMLA Act	6	Former MP	11.08. 2021	07.08 2021	-	Arguments on charge	14	-	-	-	Not yet filed	-	-		No	Expected date of disposal can not be given in the case at this stage in view of large numbers of Accused, Witnesses and voluminous record.	1. The matter is listed for advancing arguments on the relevance and admissibility of the documents/information received from the Swiss Authorities pursuant to the MLAT request made by the Investigating Agency. 2. In addition to the aforesaid issue, arguments on charge are also required to be heard afresh on behalf of all the parties, as	1. Short dates are being given. 2. Efforts are being made to dispose off misc. applications expeditiously. 3. The parties/counsels have been asked to cooperate in	1. There are 06 accused persons. 2. Number of miscellaneous applications are being filed by the accused persons. 3. Many times, adjournments are being sought by the accused persons/counsel.

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9	Case No. CC/55/2019 DLCT11-000279-2019 CBI Vs Ajay Singh Chautala	CBI	U/S 13(2) r/w 13(1) (e) of PC Act r/w sec 109 IPC	6	Former MP/ MLA	24.12.2009 (RBT on 14.03.22)	02.02.2010	20.09.2011	Statement of accused	256	32 (un examined witness including dropped.	224	Being recorded	Not yet filed	-	-	No	January, 2027	1. The matter was listed for continuation of recording of statement of A-1 u/s 313 Cr.P.C. 2. The statement of A-1, Ajay Singh Chautala was further partly recorded. 3. The matter is listed for continuation of recording of statement of A-1, Ajay Singh Chautala on 10.09.2026.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	1. There are 6 accused persons and 256 Prosecution witness cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the accused seek adjournment on various grounds.	
10	Case NO. CT CASE /23/2022 DLCT11-000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 &4 PMLA Act	10	Former MLA	27.07.2022 (RBT on 23.09.2022)	29.07.2022	-	Argument on Charge	108	-	-	-	Not yet filed.	-	-	The Hon'ble High Court of Delhi, vide order dated 03.03.2025 passed in CrI. M.C. No. 9027/2024 , CrI. M.A. No. 34540/2024 and CrI. M.A. No. 4971/2025 , directed that the proceedings in the present matter be deferred.	Yes	No expected date of disposal can be indicated in view of the subsisting interim order of the Hon'ble High Court of Delhi.	The Hon'ble High Court of Delhi, in CrI. M.C. No. 9027/2024, CrI. M.A. No. 34540/2024 and CrI. M.A. No. 4971/2025, passed an interim order directing that the matter be fixed for a date subsequent to the date fixed before the Hon'ble High Court. Accordingly, as the matter is fixed before the Hon'ble High Court on 04.12.2026, the present case is listed before this Court for further proceedings on 08.12.2026.	The matter is being listed shortly after the next date fixed before the Hon'ble High Court of Delhi, in view of the subsisting interim order.	1. The case is being deferred to a date subsequent to the date fixed in the Hon'ble High Court in the connected CrI.M.C in compliance with the interim order .

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Rouse Avenue District Court
New Delhi

11	Case No. CBI/257/2019 DLCT11- 000989-2022 CBI V/S Satyendar Kumar Jain	CBI	U/S 13(2) r/w 13(1) (e) of PC Act r/w sec 109 IPC	6	Former MLA	03.12. 2018 (RBT on 01.11. 2022)	30.04. 2019 (Main CS) 30.04. 2019 (Suppl e. CS)	-	Arguments on Charge	81	-	-	-	Not yet filed.	-	-	No	No	January, 2027	1. The matter is listed for continuation of arguments on the point of charge on behalf of the accused persons. 2. The undersigned was on half-day leave. At the request of the parties, the matter was adjourned to 11.09.2026 for the aforesaid purpose. 3. A miscellaneous application bearing IA No. 09/2026 was moved on behalf of the applicant/accused, Vaibhav Jain, seeking permission for renewal of his passport. The application was allowed and accordingly disposed of. 4. A miscellaneous application bearing IA No. 10/2026, was moved on behalf of the applicant seeking issuance of a production warrant in respect of accused Satyendar Kumar Jain, who has been arrested in another matter. The application was allowed and a production warrant was accordingly issued.	Short dates are being given.	1. Case was received by transfer on 01.11.2022. 2. There are 10 accused and 81 Prosecution witness cited. 3. The record is voluminous.
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Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

12	Case No. CBI/96/2023 CBI Vs Jagdish Tytler DLCT11- 000702-2023	CBI Case	U/s 147/1 48/14 9/153 A/ 188/1 09/29 5/302 /463 I	01	Former MP	RBT on 20.09. 2023	26.07. 2023	13.0 9.20 24	Prosecution Evidence	41	01	-	-	Not yet filed.	-	-	No	No	March, 2027	1. The present matter is at the stage of recording of prosecution evidence. 2. Summons issued to PW Rishiraj Sharma, Inspector, CBI, was received back along with a request expressing his inability to appear before the Court due to his preoccupation with an investigation. 3. Accordingly, the matter was adjourned to 09.09.2026 for recording of the evidence of the aforesaid witness, and fresh summons was issued to him.	Short dates are being given.	The record of the case is voluminous.
13	Case No. CBI/ 109/2023 CBI Vs PC Lallawmsanga DLCT11- 000830-2023	CBI	U/s 120B, 420,4 67,46 8,471 IPC & 13(2), 13(1) (D) PC ACT 1988	5	Former MLA	06.12. 2023	19.0 2.20 24	28.1 0.20 25	Prosecution Evidence	109	--	-	--	Not yet filed.	--	-	No	Yes	The Hon'ble High Court of Delhi, vide order dated 02.07.2026, continued the interim orders passed in CrI. M.C. No. 3237/2025 along with CrI. M.A. No. 14269/2025; CrI. M.C. No. 8676/2025 along with CrI. M.A. No. 36199/2025; and CrI.	1. The matter is presently listed for recording of prosecution evidence. 2. The summons issued to PW Sh. H. Vanlalsanga were received back with a request for another date, on the ground of his non-availability due to pre-occupation. 3. Accordingly, the matter was adjourned to 16.09.2026, and fresh summons were issued to the aforesaid PW as well as to the PWs mentioned at Serial Nos. 12 and 13 of the list of prosecution witnesses.	Short dates are being given.	Case was received by transfer on 06.12.2023.

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

																		Rev. P. No. 444/2025 along with Crl. M.A. No. 33031/2025. However, liberty has been granted to the CBI to examine and produce formal witnesses.			
14	Ct.Case No. CT/02/2024 DLCT11-000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individual	09.01.2024	19.01.2024	-	Further proceedings	29	-	-	-	Not yet filed.	-	-	No	Yes	No expected date of disposal can be indicated in view of the subsisting interim order of the Hon'ble High Court of Delhi. 1. The case was not listed during the present month as the Hon'ble High Court of Delhi, vide order dated 07.07.2026, was pleased to continue the operation of the interim order passed in the connected criminal petition, i.e., Crl. Rev. P. No. 1329/2024 along with Crl. M.A. Nos. 36004/2024 and 30245/2025. The matter is tentatively listed before the Hon'ble High Court on 07.12.2026. 2. Accordingly, at the request of the Ld. SPP for the ED, the matter was adjourned to 11.12.2026 for further proceedings. 3. A miscellaneous application bearing IA No. 30/2026, moved on behalf of A-3, Jawed Imam Siddiqui, seeking extension of permission to travel abroad and to certain States in India, was allowed and accordingly disposed of.	The matter is being listed shortly after the next date fixed before the Hon'ble High Court of Delhi, in view of the subsisting interim order.	The interim order passed by the Hon'ble High Court of Delhi in the connected proceedings, whereby further proceedings before this Court have remained subject to the said interim order.

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15	CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11-000476-2019	State Case	U/s 13 (1) (d) & 120B IPC	04	MP	21.12.2016. RBT on 13.02.2024	18.01.2017	08.12.2022	Prosecution Evidence	20	01	07	Not recorded	Not yet filed	-	-	-	-	December, 2026	1. The matter is presently at the stage of recording of prosecution evidence. 2. PWs Ms. Archana Arora and Sh. Vijay Singh have been examined and discharged as PW-21 and PW-22, respectively. 3. Fresh summons have been issued to the PWs mentioned at Serial No. 8 of the Main Chargesheet and Serial Nos. 21, 25 and 26 of the Supplementary Chargesheet for the next date of hearing, i.e., 15.09.2026.	Short dates are being given.	Case was received by the way transfer on 13.02.2024.
16	Misc. DJ ASJ 75/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former MP, MLA (since deceased)	17.02.2025	-	-	Arguments	-	-	-	-	-	-	-	No	Yes	Depending upon the outcome of the petition pending before the Hon'ble High Court of Delhi	1. The cases were not listed for hearing in this month, due to the subsisting interim order imposed by the Hon'ble High Court of Delhi. 2. The record reveals that the ED has already preferred a petition before the Hon'ble High Court of Delhi CRL.M.C.7481 & CRL.M.A.31319/2025 STAY u/s 528 of BNSS 2023 and/or section 482 of Cr.P.C. 1973, assailing the order dated 15.09.2025 passed by this court.	The nearest available dates subsequent to the date already fixed before the Hon'ble High Court of Delhi are being given.	Case was received by way of assignment on 17.02.2025
17	Misc. DJ ASJ 35/2025 ED vs. OP Chautala	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former MP, MLA (since deceased)	27.01.2025	-	-	Arguments	-	-	-	-	-	-	-	No	Yes	Depending upon the outcome of the petition pending before the Hon'ble High Court of Delhi	2. The record reveals that the ED has already preferred a petition before the Hon'ble High Court of Delhi CRL.M.C.7481 & CRL.M.A.31319/2025 STAY u/s 528 of BNSS 2023 and/or section 482 of Cr.P.C. 1973, assailing the order dated 15.09.2025 passed by this court.	The nearest available dates subsequent to the date already fixed before the Hon'ble High Court of Delhi are being given.	Case was received by way of assignment on 27.01.2025
18	Misc. DJ ASJ 358/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former MP, MLA (since deceased)	28.07.2025	-	-	Arguments	-	-	-	-	-	-	-	No	Yes				Case was received by way of assignment on 28.07.2025.

Special Judge (PC Act) (CB)-23
(MP/MLAs Cases)
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New Delhi

19	Misc . DJ ASJ 359/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former MP, MLA (since deceas ed)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	No	Yes	High Court of Delhi and submitted that the said petition is pending adjudication before the Hon'ble High Court, with the next date of hearing fixed for 11.12.2026. It was further submitted that the the present matter be deferred to a date subsequent to the date fixed before the Hon'ble High Court of Delhi. 4. Accordingly, the matter is fixed for further proceedings on 19.12.2026. 5. Vide this court order dated 15.09.2025 in Misc.DJ ASJ 75/2025 titled "ED vs OP Chautala (since deceased)" the application moved by the ED i.e. Misc. DJ ASJ 75/2025 and the present application moved by the LR's of the accused have been clubbed together.	Case was received by way of assignment on 28.07.2025.		
20	Misc . DJ ASJ 360/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former MP, MLA (since deceas ed)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	No	Yes				
21	Misc . DJ ASJ 361/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former MP, MLA (since deceas ed)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	No	Yes				
22	Misc. DJ ASJ 416/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former MP, MLA (since deceas ed)	02.08. 2025	-	-	Arguments	-	-	-	-	-	-	No	Yes				
23.	Ct. Case no. 16/2025 ED vs. Ram Kishor Arora and Others	PMLA CASE	U/s 44 read with sectio n 45 of PML A, 2002	12	Former MLA	24.08. 2023	-	-	Arguments on Charge	23	-	-	-	Not yet filed.	-	-	No	No	Expected date of disposal can not be given in the case at this stage in view of large numbers of Accused, Witnesses and voluminous record. 1. The matter was listed for arguments on the point of charge on behalf of the accused persons. 2. Arguments on charge had earlier been advanced by the Ld. SPP for the ED before the Ld. Predecessor and, therefore, the same are required to be heard afresh. 3. Accordingly, the matter is taken up for arguments on charge on behalf of the ED on the date already fixed, i.e., 01.09.2026.	Short dates are being given	File received by way of transfer by order of Ld. Ld. Principal District & Sessions Judge, RADC for 28.05.2025.

Special Judge (PC Act/CBI)-23
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24.	CT Cases-31/2022 DoE vs Sameer Mahandru and Ors.	Complaint Case PMLA	U/s 44 r/w 45 of PMLA & 3, 4 PLMA - 2002	40	MLA, MP and Former MLA	26-11-2022	20.12.2022	Charge is yet to be framed	Matter is fixed for consideration on pending applications/ further proceedings/ supply of copies at the stage of section 230 of BNSS	224	-	-	-	Not yet filed.	-	-	Hon'ble High Court of Delhi in CrI. MC no. 9490/2024, wherein vide order dated 21.03.2025, directed adjournment of hearing fixed in this court till after a date fixed before Hon'ble High Court and the interim order was continued.	Yes	An expected date of disposal cannot be indicated in the present case in view of the interim order passed by the Hon'ble High Court of Delhi. Moreover, the case involves a large number of accused and witnesses, besides voluminous records, which are required to be considered during the course of the proceedings.	1. Ld. counsel for the parties submitted that Criminal M.C. No. 9490/2024 and CrI. M.A. No. 36510/2024, filed by the Directorate of Enforcement before the Hon'ble High Court of Delhi, are now listed for hearing on 15.02.2027. 2. Ld. counsel for both parties jointly requested that the next date of hearing be fixed after the aforesaid date. 3. In view of the above, the matter is now listed for further proceedings on 18.02.2027. 4. Five miscellaneous applications, being I.A. Nos. 246/2026 (Dinesh Arora), 247/2026 (P. Sarath Chandra Reddy), 249/2026 (Vinod Chauhan), 250/2026 (Sameer Mahandru), and 251/2026 (Accused No. 12, M/s Pernod Ricard India Pvt. Ltd.), were allowed and, accordingly, disposed of. 5. A miscellaneous application bearing I.A. No. 248/2026, moved on behalf of the applicant, P. Sarath Chandra Reddy, seeking modification of the order dated 04.06.2026, was dismissed as withdrawn.	1. There are 40 accused persons and 194 witnesses cited. 2. The record is voluminous.	The case was received by the way of transfer on 29.10.2025.
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Special Judge (SC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

25	Criminal Appeal 16/2026 Alka Lamba Vs State (Govt. Of NCT of Delhi)	Crl Appeal	U/S 415(3) of BNSS 2023	01	Former MLA	04.08. 2026	-	-	Misc appearance	-	-	-	-	-	-	-	No	No	October, 2026	1. Fresh Criminal Appeal has been received by way of allocation. 2. At request, be listed for consideration on 13	Fresh Criminal Appeal has been received by way of allocation on 04.08.2026
26	Crl. Revision Petition 10/2026 Ravinder Gupta Vs State & Ors.	Criminal Revision Petition	U/S 438 of BNSS 2023	02	MP	29.01. 2026	-	-	Misc appearance	-	-	-	-	-	-	-	No	No	September/ October, 2026	1. Brief arguments have been addressed by the Ld. Counsel for the Revisionist on 06.08.2026. 2. On 31.08.2026, the Ld. Proxy Counsel for R-2 sought an adjournment on the ground that the Ld. Main Counsel was unable to appear due to having sustained an injury. 3. Accordingly, the matter is fixed for detailed arguments on behalf of the Revisionist on 19.09.2026.	Criminal Revision petition received by way of transfer on 29.01.2026.
27	Crl. Revision Petition 44/2026 Karnail Singh Vs Satyendra Kumar Jain	Criminal Revision Petition	U/S 438 of BNSS 2023	01	MLA	03.07. 2026	-	-	Misc appearance	-	-	-	-	-	-	-	No	No	September/ October 2026	1. The TCR has been received. 2. The matter was listed for filing of reply to the revision petition. However, the Ld. Counsel appearing for the Revisionist sought some time to file the reply as well as the vakalatnama on behalf of the Revisionist, submitting that the Revisionist is presently in custody in another case. 3. The request has been considered. One final opportunity is granted to the Respondent to file the reply within one week.	Criminal Revision Petition was received by way of allocation on 03.07.2026.

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

																			4. Production warrants are directed to be issued against the Respondent for securing his production on the next date of hearing, i.e., 14.09.2026.			
28	Crl. Revision Pettition 58/2026 State Vs Kapil Sangwan@ Nandu	Criminal Revision Petition	U/S 438 of BNSS 2023	02	Formar MLA	29.08. 2026	-	-	Misc appearance	-	-	-	-	-	-	-	No	No	October 2026	1. Fresh criminal revision has been received by way of allocation. 2. At request, Listed for consideration on 08.09.2026.		Criminal Revision Petition was received by way of allocation on 29.08.2026.
**	Crl. Revision Pettition 34/2026 Punam Pandey Vs State & Ors	Criminal Revision Petition	U/S 438 of BNSS , 2023	29	Former MP	-	-	-	Decided	-	-	-	-	-	-	-	No	No	Decided	1. The Criminal Revision Petition was reserved for orders and was subsequently pronounced by the Ld. Predecessor on 05.08.2026, who is presently posted as Judge, Family Court, West District, Tis Hazari Courts, Delhi. 2. The petition was dismissed in limine by the Ld. Predecessor. 3. The case file has been ordered to be consigned to the Record Room after due compliance.		Criminal Revision petition received by way of allocation on 02.06.2026.

** The case was decided by the Ld. Predecessor, currently posted as Family Court-01, West, THC, Delhi.

Total cases pending as on 31.08.2026 = 28

Prepared by - JA/ Ahlmad

(Ruby Neeraj Kumar)
Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

प्रशांत कुमार
PRASHANT KUMAR

296/26
05/9/26

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF August-2026 {Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24 th November, 2020}	
1. Name of the Presiding Officer	Sh. Prashant Kumar
2. Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi.
3. Date since which posted in the court	04.08.2026 (F/N)
4. Total number of cases pending on the first day of the month	25
5. Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	NIL
6. Number of cases pending on the last day of the month	26 <i>Ahmad.</i>
7. Number of cases instituted in this month	NIL 1 (Misc DJ ASJ/1262/26) <i>Ahmad</i>

Prepared by:

Ahmad
(Ahlmad/JA)

Prashant Kumar
(Sh. Prashant Kumar)
Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi

SI No	CNR No. and Cause title		Nature	-Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
1	DLCT11-000429-2023 State Vs Dr. Jagriti Singh etc.		State Case		U/s: 302, 307 IPC	2	Former MLA	Initial Institution dt. 10.02.2014 Instituted in this court on 24.05.2023	10.02.2014	
Prese Date of nt Framin Stage g of of the Charge case s		Detail of prosecution witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
06.06.2015		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined	-Yes- Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in Crl. M A 5257 of 2025 and Crl. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the Crl. MC No.697/25	-Yes-	Matter was received in the month of May 2023. Matter is expected to be disposed of within a year
--	PE	76	11	37 (Cross / PW 13 & 37 is deferred)	No	-	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was fixed for cross examination of the last witness i.e. PW-37(ACP Amar Deep Sehgal) who is the Investigating officer of this case. 2.) The evidence for the prosecution in the present trial was mostly completed except for the remaining cross-examination of PW37 on behalf of A-1 and the remaining cross-examination of PW13. 3.) It was stated by the Id. Counsel for A-1 that the proceedings before the Hon'ble High Court were next listed on 24.07.2026. Awaiting further orders from the Hon'ble High Court, the present proceedings are adjourned to 07.12.2026.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given. .	Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in Crl. M A 5257 of 2025 and Crl. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the Crl. MC No.697/25.



प्रशांत कुमार
PRASHANT KUMAR

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
2	DLCT11-000478-2019 ED Vs Virbhadr Singh etc.	Complaint case	3 & 4 of PMLA, 2002	9	Former MP, Sitting MLA	06/09/16	07/09/16
Present Date of the case	Detail of prosecution witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
05.05.21	Witnesses cited	Witnesses dropped	Witnesses examined	Defence witnesses cited	Defence witnesses examined		
--	PE	107	2	75 (Cross is deferred)	No	--	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter was fixed for recording further examination in chief of PW-75 in this month. PW75 is the IO and has already been examined in substantial measure. 2.) Matter was not taken up in this month. 3.) Witness PW 75 was present for evidence but at the joint request of all the parties, the matter was adjourned for the date 14.09.2026.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in Crl. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross-examination be deferred till next date. Most of the witnesses pertains to other states. Unavailability of witness.

A

प्रशान्त कुमार
PRASHANT KUMAR

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report				Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
3	DLCT11-000975-2019 CBI Vs Virbhadra Singh etc.		State (PC Act case)				109, 465 r/w 471 IPC and 13 (2) r/w 13 (1)(e) of PC Act 1988	9	Former MP, Sitting MLA	31.03.2017	08.05.2017	
Date of Prese Framing nt of Stage Charges of the case		Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Yes, Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh.		-Yes-	--
10.12.18	PE	223	1	61	No	--	--	--				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The application for clarifications moved by CBI before the Hon'ble High Court was reported to be last listed on 31.07.2026 2.) Matter was fixed for prosecution evidence. 3.) Matter is stayed by the Hon'ble High Court of Delhi. A copy of order dated 31.07.2026 of Hon'ble High Court was filed.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh. Such witnesses have largely been examined. In this matter most of the witnesses are pertains to the Himachal Pradesh. Unavailability of witness & counsels.

SA

प्रशांत कुमार
PRASHANT KUMAR

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
4	DLCT11-000981-2019 State Vs Sukesh Chandrashekar etc.	State Case			467, 468, 471, 474, 201, 170, 120B of IPC and Sec 8 of PC Act, 1988	9	Former MLA	14.07.2017	03.08..2017		
Date of Framing of Charges	Prese nt Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witness es cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
17.11.18	PE	66	—	4	No	--	--	--	Yes, Vide order dt. 14.12.2018 of Hon'ble Supreme Court of India in SLP (Crl.) No. 46619/2018 titled as B.Kumar Vs State and Vide order dt. 30.09.2019 of the Hon'ble High Court of Delhi in Criminal Revisions no. 273/19, 1078/18, 1140/18 and 1121/18, the proceedings are stayed till date.	-Yes-	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The proceedings in the present matter have been stayed by the Hon'ble High Court of Delhi vide order dated 30.09.2019 in Criminal Revision Numbers 273/19, 1078/19, 1140/18 and 1121/18. 2.) On the last date of hearing, it was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court were next listed on 25.11.2026 and the interim order was continued.	--	It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.

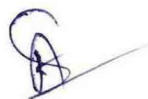
प्रशान्त कुमार
PRASHANT KUMAR

Sl No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
5	DLCT11-000125-2019 CBI Vs Lalu Prasad Yadav etc.		State (PC Act case)			120B r/w 420 of IPC and Sec 13 (2) r/w 13 (1) (d) of PC Act, 1988		14	Former MP / Sitting MLA	16.04.2018	30.07.2018
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
—	P E	94	—	38 (Cross-deferred)	No	--	--	--	Yes (Verbal directions of Hon'ble High Court of Delhi that prosecution will not press to cross examine the summoned witnesses.	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month

The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter is at the stage of prosecution evidence. 2.) Matter was taken up on multiple dates in this month. 3) No witness was summoned by CBI for the first six dates. On the seventh date it was stated by the Ld. ASG that the matter had been stayed by the Hon'ble High Court of Delhi on the point of cross-examination of witnesses, however, there were oral directions in this regard. 4) Two (2) misc. applications and one (1) I.As were taken up and disposed of in this month.	1) Counsels not available. 2) Witnesses were not available / summoned on number of dates.

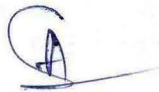


प्रशांत कुमार
PRASHANT KUMAR

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
6	DLCT11-000985-2019 ED Vs M/s Lara Projects LLP Ltd etc.	Complaint Case			Sec 3 & 4 of PMLA' 2002	16	Former and sitting MP and MLA	25/08/2018	17.09.2018
Date of Presen Framingt Stage of of the Chargescase	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
	Witness es cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined			
-	Order on Charge	21	-	-	No	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Arguments were heard and the matter was fixed for pronouncing order on the aspect of charge by the Ld. Predecessor Presiding Officer who has been transferred as Additional Principal Judge, Family Court, South West, Dwarka, New Delhi, vide the transfer/posting order no. 32/D-3/Gaz.IA/DHC/2026 dated 01.08.2026. 2.) The dictation of the order was near completion. Matter was listed again for orders on 07.09.2026. 3.) One (1) I.A was taken up and disposed of in this month.	Matter is fixed on day to day basis for the expeditious resolution of the proposed grievances of the accused persons.	Lengthy arguments on charge. Unavailability of counsels on various dates. Multiple misc. applications filed on behalf of accused persons.

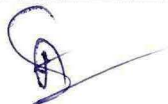


प्रशांत कुमार
PRASHANT KUMAR

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
7	DLCT11-000985-2019 ED Vs M/s Alchemist Township India Ltd etc.	Complaint Case			Sec 3 & 4 of PMLA' 2002	8	Former MP	08.03.2021	26.03.2021		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Misc. App & Arg on Charge	52	-	-	No	--	--	--	Yes, Vide order dated 25.05.2022 of the Hon'ble High Court of Delhi passed in Crl. M.C No 2483/2022, the operation of order dated 22/03/2022 has been stayed. The matter was listed on 09.04.2024 in the High court of Delhi.	-Yes-	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The proceedings have been stayed by High Court of Delhi. 2.) Summoning in regard to supplementary charge-sheet for accused no. 9 to 12 is yet to be passed. Some clarification with regard to the main charge-sheet and supplementary charge-sheet have been furnished by the Ld. SPP. 3.) Ld. SPP sought some time to submit further information as well as status of accused no. 4. With regard to accused no. 4, it was stated that the company had gone into liquidation. Ld. SPP needed some time to file the detail of the concerned representative so that he could be summoned and represent accused no. 4 accordingly. 4.) It was further pointed by the Ld. SPP that two applications for quashing of LOC filed on behalf of applicant Karan Deep Singh and Sunil Talwar were pending. Ld. SPP also sought some time to place on record the memorandum of brief note available against accused no. 9 to 12. 5.) At the request of Ld. SPP, one opportunity was granted.	--	Some more time was sought by ED for filing the status report.

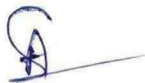


- 6.) On the previous dates the main matter was fixed for the consideration of the application moved by ED regarding relied upon documents.
7.) The Id. counsel submitted that the orders were still awaited from the Hon'ble High Court.
8.) Some more time was sought on behalf of the ED for filing the status report in terms of the order dated 04.06.2026.
9) One (1) I.A was taken up and disposed of in this month.

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report	Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
8	DLCT11-000331-2022 ED Vs Sukash Chandrashekar.				Complaint Case	Sec 3 & 4 of PMLA* 2002		1	A co-accused was a former MLA in the predicate offence.	02.06.2022		09.06.2022	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.		
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
15.10.2022	DE	23	1	22	Yes	--	--	--	Yes Vide order dt. 06.02.2024 of Hon'ble High Court of Delhi in W.P. (CrI) 3560/2023 & CrI.M. A 33055/2023 titled as Sukash Chandrashekhar Vs ED, the trial court has been directed to adjourn the matter and fix a date later than the date fixed in Hon'ble High Court of Delhi.	-Yes-	Within one year from the date of framing of the charge.		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble High Court. 2.) The matter is at the stage of recording Defence Evidence. 3.) Matter was not fixed for hearing in this month. 4.) It was submitted on behalf of the ED that as per information, the matter was last listed before the Hon'ble High Court on 18.05.2026.	--	The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be listed in May 2026.

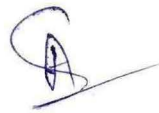


प्रशांत कुमार
PRASHANT KUMAR

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
9	DLCT11-000630-2022 CBI Vs Lalu Prasad Yadav etc.		State (PC Act case)		Sec 8,9,11,12, 13(2) r/w 13(1)(d) of PC Act 1988 & Sec 120B r/w 467, 471, 468, 420 IPC		19	Former and Sitting MP / Sitting MLA	10.10.2022		27.02.2023	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined					
--	PE	181	—	31	--	--	--	--	--	--	Within one year from the date of framing of the charge.	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter comprises of (5) five charge sheets and involves (46) accused persons who were summoned previously. 2.) Matter was taken up on (15) fifteen dates in this month. 3.) 3.) Eight (8) prosecution witnesses were examined, (PW 24, 26, 27, 28, 29, 30 & 31) were cross-examined at length and discharged and chief of PW 25 was recorded and cross deferred at the request of defence counsels. 4.) Number of witness summoned were not present due to ill health or were residing out of station. 5.) Four (4) IAs & Two (2) misc. applications were taken up and disposed of in this month.	1.) Consecutive & bulk dates being given. 2.) No undue adjournments was given.	1.) There were 78 accused in the final supplementary charge sheet. Cognizance was taken against one hundred and three (103) accused person. 2.) Number of accused were not present physically citing the reasons of ill health, other old age complications and residing out of station.

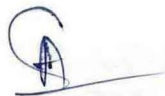


प्रशांत कुमार
PRASHANT KUMAR

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
10	DLCT11-000033-2024 Enforcement Directorate Vs Amit Katyal etc		Complaint Case		Sec 3 & 4 of PMLA'2002		23	Sitting MPs / MLAs	09.01.2024	27.01.2024	
Date of Framing of Charges	Prese nt Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witness es cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Order	46	—	--	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter was fixed for order on charge. 2.) Matter was fixed for pronouncing order on the aspect of charge by the Ld. Predecessor Presiding Officer who has been transferred as Additional Principal Judge, Family Court, South West, Dwarka, New Delhi, vide the transfer/posting order no. 32/D-3/Gaz.IA/DHC/2026 dated 01.08.2026. 3.) However, some more time was required for completion of the same on account of the large number of accused persons, the extensive arguments advanced by the Id.respective counsels and the voluminous record. 4.) Two (2) I.As were taken up and disposed of in this month.	Short dates being given for expeditious conclusion of arguments on charge.	Scrutiny of documents by the accused persons Lengthy arguments on the point of charge by all the parties.



SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
11	DLCT11-000307-2023 State Vs Naseer @ Naseem etc			State case		U/s 147, 148, 149, 307 IPC		26	Ex MLA	Initial date 03.12.2016 Instituted in this court on 11.01.2024		23.03.2015	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
--	Charge	43	--	--	--	--	--	--			--	One year from the date of framing of charge.	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month			The Action plan formulated and the steps taken for expeditious disposal of the case			The specific reasons, if any causing delay in disposal of the matter	
1.) Matter was taken up in this month. There are total twenty six (26) accused proposed in this case. 2.) Matter was at the stage of order on the point of charge. 3.) Matter was fixed for pronouncing order on the aspect of charge by the Ld. Predecessor Presiding Officer who has been transferred as Additional Principal Judge, Family Court, South West, Dwarka, New Delhi, vide the transfer/posting order no. 32/D-3/Gaz.IA/DHC/2026 dated 01.08.2026 4.) An application was moved on behalf of applicant/accused Shoib Danish with reference to the copy of the Hon'ble High Court dated 14.08.2026. 5.) Matter was fixed for consideration of the said application.			(1) Short dates being given and no unnecessary adjournments are being given.			1.) The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.	
SI No	CNR No. and Cause title	Nature - Whether State case, complaint case	Penal statutes involved	No. of accused	Whether accused is sitting or former	Date of institution	Date of cognizance

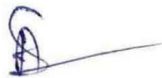
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12	DLCT11-000306-2023			or closure report		U/s 147, 148, 149, 307 IPC		36	MP/MLA	Initial date 01.12.2015 Instituted in this court on 11.01.2024		16.01.2015	
	State Vs Akhlaq Alvi etc												
	Date of Framing of Charges	Prese nt Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.	
Witness es cited			Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
--	PE	74	—	1	--	--	--	--	--	--	One year from the date of framing of charge.		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter was taken up on three (3) dates in this month. There were total thirty six (36) accused proposed in this case. Charge was framed against thirteen accused and the rest were discharged and abated. 2.) Charge was framed against twelve (12) accused persons. One accused was reported to be expired. Hence proceedings was abated against him. 3.) Matter was fixed for prosecution evidence. PW 1 ACP Rajesh Kumar was partly examined. 4.) On the last date one accused Sultan Akhtar was not present. NBW of the accused Sultan Akhtar were issued for the next date. Matter is fixed for further proceedings.	(1) Short dates being given and no unnecessary adjournments are being given.	The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge. Accused not present on every date.

SI No	CNR No. and Cause title	Nature - Whether State case,	Penal statutes involved	No. of accused	Whether accused is sitting or former	Date of institution	Date of cognizance
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		complaint case or closure report					MP/MLA				
13	DLCT11-000987-2019		Complaint case		Sec 233/628 r/w 211 & 240 (3) of Companies Act, 1956 and Sec 420/468/477A & 120B of IPC		31	Sitting MP in the connected PMLA case pending in this court.	08.12.2016 Instituted in this court on 29.07.2024	09.06.2017	
	SFIO Vs Surender Kumar Jain etc.										
Date of Framing the case of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
--		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined	Yes, vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in CrI. M.C. No. 6716/2022 and CrI. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.		-Yes-	One year from the date of framing of charge.
	Charge	39	--	--	No	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter received by way of transfer in the month of July 2024. There are thirty one (31) accused in this matter. 2.) The matter is stayed by the Hon'ble High court of Delhi for orders on charge. 3.) The next date before the Hon'ble High Court was reported to be 13.08.2026. 4.) The matter is at the stage of arguments on charge. Ld. Counsel for A-1 and A-2 had drawn attention of the court towards an order dated 13.12.2022 passed by Hon'ble High Court of Delhi vide which it was directed that arguments on charge may be heard, however charge should be framed after disposal of the petition pending before Hon'ble High Court of Delhi vide which order dated 10.10.2022 was challenged. 5.) Ld. SPP stated that there was no stay in the present proceedings. However, the order dated 13.12.2022 passed by the Hon'ble High Court of Delhi had not been in dispute. 6.) Considering submission, the court found it appropriate in the interest of justice to adjourned the matter on that day.	1) Consecutive / Bulk date of hearing. 2) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in CrI. M.C. No. 6716/2022 and CrI. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
14	DLCT11-000977-2019 Directorate of Enforcement Vs Surender Kumar Jain etc.	Complaint case	3 & 4 of PMLA, 2002	79	Sitting MP	18.05.2017 Instituted in this court on 29.07.2024	03.07.2017
Date of t Stage Framing of the of case Charges	Detail of prosecution witnesses	Statemen t of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
--	Witnesses cited	Witnesses dropped	Witnesses examined	Defence witnesses cited	Defence witnesses examined	--	--
Orders	56	--	No	--	--	--	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed for supply of un-relied documents. 2.) Ld. counsels sought some time for making submissions in light of the directions passed in CRL M.C No.657/2022 . 3.) Status of accused no. 3, 42, 43, 72 and 73 was not clear as per record as to who had been and who was representing them. Ld. SPP sought some time to apprise the court accordingly with regard to the status of those companies and the accused persons who have been managing the affairs of all those shell companies. At request, one opportunity was granted. 4.) Accused no. 39 Santosh Kumar Shah was not present since morning, nor his counsel had appeared. NBW of accused no. 39 Santosh Kumar Shah were issued for the next date of hearing. 3.) Two (2) I.As were taken up and disposed of in this month.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in Crl. M.C No. 657/2022 & Crl. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal , the order of trial court is stayed to the extent of supply of un-relied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default.

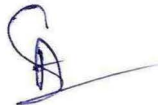


SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance		
15	DLCT11-000570-2024 State Vs Vinay Mishra			State Case		3.1 (r)(s)(w)(ii) of SC/ ST POA Act		1	Sitting MLA	03.07.2024		12.07.2024		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not		Detail of defence witnesses		Date since when matter has been posted for final arguments		Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
22.10.24		Witnesses cited	Witness es dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined			-No-		-No-	One year from the date of framing of charge.--	
	Final Argume nts	18	—	17	Yes	6	6	--						

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter received by way of assignment on July 2024. 2.) Matter was listed for defence evidence. One application under section 311 Cr.P.C. was filed on behalf of the complainant. 3.) Reply to the application was filed on behalf of complainant seeking recalling of PW14 ACP Manu Himanshu, furnished on behalf of the accused. Considering the submissions and in the interest of justice, the application filed on behalf of the complainant/prosecution was allowed. 4.) PW 14 Manu Himanshu was re-examined, cross-examined and discharged. DE had already been closed. Matter was fixed for final arguments.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	1.) Ld. Public Prosecutor was unable to conduct the cross-examination.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
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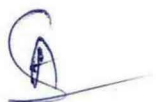
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16	DLCT11-001216-2019 Directorate of Enforcement Vs Moin Akhtar Qureshi Etc.				Criminal Revision		U/s 3 & 4 of PMLA		9		Sitting MP		Initial Institution Date 23.10.2017 Case Received in this court 29.03.2025		23.10.2017	
	Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail			Whether any interim orders are existing in the matters	Expected date of disposal of case.		
			Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		No						No
---	Misc. App	65	—	—	—	—	—	—	—					Within one year from the date of framing charge.		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 29.03.2025. 2.) There are nine (9) accused in this case. 3.) A status report was filed on behalf of the CBI in terms of the previous directions. 4.) It was reflected that two applications were filed on behalf of A-1 and A-9 separately with regard to supplying of deficient documents. Ld. SPP for ED sought some time to file the compliance/reply to the said application. 5.) None appeared on behalf of accused no. 6 namely Dharmender Singh Anand. NBWs were issued against the accused no. 6 for the next date of hearing. 6.) One Misc. Application was taken up and disposed of in this month.	-	--

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
17	DLCT11-000406-2025 State	Sessions Case	U/s 3(1)(r), 3(1)(s) of SC / ST Act	4	Sitting MLA	Initial Institution Date 29.04.2022 Case Received in this court	29.04.2022



	Vs Chandan Chaudhary Etc.								02.05.2025		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
---	Arg/ Charge	13	-	-	-	-	-	-	No	No	Within one year from the date of framing charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 02.05.2025. 2.) There are 4 accused in this case. Matter is fixed for arguments on the aspect of charge .Matter was taken up in this month. 3.) Arguments on charge heard at length. Certain clarifications were required from the prosecution and the counsel for accused. They needed some time to place on record relevant judgment in support of their contention. Matter was fixed for clarification and filing of written submissions.	-	Investigating Officer was not present.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
	DLCT11-001433-2019 CBI Vs	State	U/s 120B, 420 IPC and 13 (2) r/w 13(1)(d) of PC Act	10	Former MLA	Initial Institution Date 23.12.2009 Case Received in this court	19.01.2010

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PRASHANT KUMAR

18	Arvind Pandalai Etc.			(PC Act case)			1988				21.05.2025		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail			Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		No			No	Within one year.
	--- Final Arguments.	60	—	54	Yes	—	—	—					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

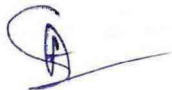
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Case received by way of transfer on dated 21.05.2025. 2) There are 10 accused in this case. The matter was been received by way of transfer as one of the accused (A-7) was a former Member of Parliament. 3) Matter was fixed for final arguments. 4) Final arguments were advanced at at length by the Ld. Sr. PP for the CBI on multiple dates and were concluded on behalf of the CBI. 5) Matter was next put up for final arguments on behalf of accused persons on the dates already fixed.	—	Lengthy final arguments.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
19	DLCT11-000682-2025 State Vs	Sessions Case (PC Act)	406/409/420/467/ 468/471/188/201/ 120B/109/34 IPC	17	Former MLA	Initial Institution 24.06.2017 Received in this court on	24.06.2017

		Raj Kumar Goel etc.						and Sec 7/8/11/12/13 of PC Act 1988				17.07.2025			
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail			Whether any interim orders are existing in the matters		Expected date of disposal of case.	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--			--		Disposed of within one year from the date of framing charge	
---	Arg/charge	-	-	-	-	-	-	-							

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled
"Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 17(Seventeen) accused in this matter. 2.) Accused Gaurav Sharma was absent despite calls. None had appeared on behalf of accused Gaurav Sharma. It was stated on behalf of the prosecution that accused Gaurav Sharma was in J/c in some other case. Some time was needed to file the detailed particulars of the accused. Considering the submissions made, the matter was adjourned. 3.) The court had directed the IO to file the detailed particulars with regard to accused Gaurav Sharma and production warrants were issued accordingly. 4.) Two applications of A-13 & 14 regarding deficient copy and list of unrelieved documents not supplied were also taken up. Ld. Addl. PP sought sometime to go through the contents of the application and undertake to file the list of all the unrelieved documents, if any, by him. He also sought some time to supply the deficient copies, if any, to accused Ravinder Kumar (A-13) and accused Dinesh Kumar Goel (A-14). 5.) On the last date of hearing the prosecution was directed to supply the copies of all such documents afresh to applicant/accused no. 13 and 14 within two days. The application filed on behalf of A-13 and A-14 were disposed off.	-	Matter was received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. IO was not present. Ld. PP sought some time to file an appropriate application for filing list of some relied upon documents and also the deficient documents.



SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
20	DLCT11-000683-2025 Directorate of Enforcement Vs Rohit Tondon etc.				Complaint Case (PMLA)		45, 3 & 4 of PMLA Act 2002	10	Former MLA	Initial Institution 25.02.2017 Received in this court on 17.07.2025	25.02.2017	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined					
---	Arg/charge	—	—	—	—	—	—	—	---	---	Within one year from the date of framing charge	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 17(Seventeen) accused in this matter. 2.) Arguments on charge are yet to be commenced. 3.) Matter was fixed with the connected matter for further proceedings.	-	Matter was received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. Unavailability of counsels. Absence of accused persons. Multiple misc. applications of accused for supply of documents.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
21	DLCT11-000240-2024 CBI Vs Unknown Official (Air India)	Closure Report	U/s 7 of PC Act , R/W 120-B of IPC	-	Former MP	Initial Institution Date: 19.03.2024 Matter received in this court on 02.09.2025	--

Date of Stage Framing of the case	Present	Detail of prosecution witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined	Defense witnesses cited	Defense witnesses examined	--	Within a year
---	Consideration	-	-	-	-	-	-	-

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh closure report received by way of transfer in the month of September 2025. 2) The present proceedings relates to a closure report filed by the CBI in FIR/RC No. 0032017A0021. The said FIR was registered upon the directions of the Hon'ble Supreme Court dated 05.01.2017 upon SLP titled 'Centre for Public Interest Litigation (CPIL) Vs. Union of India and Ors'. 3.) The court had observed earlier that the closure report upon FIR/RC No. 0032017A0021 (assigned to this court) and the two FIRs and one preliminary enquiry reported through the status report arise out of the same set of allegations made by the petitioner in SLP titled 'Centre for Public Interest Litigation(CPIL) Vs. Union of India and Ors'. The IO had also conceded that those three FIRs were an outcome of the same set of allegations which were directed to be investigated by the Hon'ble Supreme Court vide order dated 05.01.2017 6.) Since FIR No. RC0032017A0020 and the charge-sheet in FIR No. RC0032017A0022 were presently not assigned to this court and the jurisdiction for exercising such directions vests with the Ld. Principal District and Sessions Judge-cum Special Judge CBI, RADC, New Delhi. This court had directed to put up the judicial record before the Ld. Principal District and Sessions Judge-cum Special Judge CBI, RADC, New Delhi for consideration and appropriate directions. 7.) Order / direction is still awaited.	-	Incomplete documents were filed by the Investigating Officer. Discrepancies in the detail of the documents filed by the Investigating Officer.

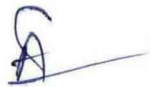
SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
22	DLCT11-001272-2024 State Vs Ritik @ Peter etc		Sessions Case		U/s 3 and 4 MCOCA 1999& 25/54/59 Arms Act	12	Former MLA	Initial Institution Date: 26.12.2024 Matter received in this court on 06.09.2025	24.02.2025
	Present	Detail of prosecution	Statement	Detail of defence witnesses	Date since	Whether there is any stay of proceedings ordered by		Whether any	Expected date of disposal of case.

Date of Framing of Charges	Stage of case	witnesses			of accused - Whether recorded or not			when matter has been posted for final arguments	superior court, if yes give detail	interim orders are existing in the matters	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--	--	Within a year from the date of framing charge in the concluding charge sheet.
---	Misc. App	198	-	-	-	-	-	-			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh charge sheet has been received by way of transfer in the month of September 2025. 2) There are twelve (12) accused in this matter. 3) Part arguments were advanced on behalf of A-4 by the Ld. Sr. Counsel. 4) No arguments on the point of charge, despite giving opportunity, were advanced by other accused persons except accused no. 4 and 11 who had sought short adjournment. Considering circumstances, it appears that no further arguments was to be advanced by them. Therefore, matter was directed to be proceeded further. However, one opportunity was granted to all accused persons to place on record their written submissions, if any.	-	Multiple supplementary charge sheets have been filed in this matter. Undue adjournments sought by Ld. Counsels on account of their unavailability.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
23	DLCT11-000959-2025 Yogeshwar Dayal Sharma Vs State	Criminal Revision	U/s 438 r/w Section 440 BNSS	-	Former MP	23.09.2025	--



Date of Stage Framing of the case Charges	Present	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--	--	Within three months
---	Arguments	-	-	-	-	-	-	-			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh criminal revision received by way of transfer in the month of September 2025. 2) The respondent/state had furnished an order of the coordinate bench stating that revision petition had been filed by other accused persons in this case which was decided by another court having competent jurisdiction. 3.) Part arguments were heard. It was submitted on behalf of the state that one revision petition was preferred by various accused persons against the impugned order which had been decided by the other court but this petition was pending in this court and therefore, sought some time to take appropriate steps as per law. 4.) The Ld. Counsel for petitioner also prayed for short adjournment to apprise accordingly. Considering their submissions, matter was adjourned.	-	Adjournment was sought on behalf of parties for making submissions.

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
24	DLCT11-0011883-2025 Vikas Tripathi Vs	Criminal Revision	397 Cr.P.C. & 440 BNSS	1	Sitting MP	05.12.2025	--

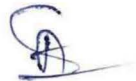
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PRASHANT KUMAR

		SHO, IP Estate & Anr.											
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.		
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined						
---	Orders	—	—	—	—	—	—	—					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh matter received by way of assignment in the month of December 2025. 2) On the previous date submissions were concluded on the present revision petition by the respective parties. 3. Matter was fixed for pronouncing order on the aspect of charge by the Ld. Predecessor Presiding Officer who has been transferred as Additional Principal Judge, Family Court, South West, Dwarka, New Delhi, vide the transfer/posting order no. 32/D-3/Gaz.IA/DHC/2026 dated 01.08.2026. 4.) The order was under dictation. Some more time was required for completion of the same on account of the extensive arguments advanced over several months by the Id. Respective counsels.	-	--.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
25	DLCT11-000369-2026 State Vs	Criminal Appeal	378 Cr.P.C (419 BNSS)	1	Sitting MP	08.04.2026	--



	Vijay Pal & Avtar Singh Bhadana										
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--	--	Within three months
	Arguments	—	—	—	—	—	—	—			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) The present file was received by way of assignment after it was transferred from the court of Ld. ASJ-07,PHC, New Delhi in the month of April 2026. 2) The matter was fixed for submissions on condonation of delay. Submissions of both the parties were heard. The application of state on condonation of delay was allowed. Matter was next fixed for argument.	-	Documents were not provided to the respondents.

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PRASHANT KUMAR

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
25	Misc DJ/ASJ/1262/2026 CBI Vs Vinay Kumar Paney etc	Misc. DJ ASJ			--	2	Ex MP	20.08.2026	--		
Date of t Stage Framing of the Charges	Presen of the case	Detail of prosecution witnesses			Statemen t of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnes ses cited	Witness es droppe d	Witnesses examined		Defense witnesses cited	Defense witnesses examined				
---	Misc. appear ance	-	-	-	-	-	-	-	--	--	Within three months

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) The fresh application was received by way of assignment in this month. 2) Notice was issued to the respondents for the next date of hearing.	—	—Documents were not provided to the respondents.



To,

The Ld. Principal District & Sessions Judge,
Rouse Avenue District Court,
New Delhi.

पारस दलाल
PARAS DALAL
अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज हवन्य जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.2024

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

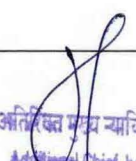
It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF AUGUST 2026.

1. Name of the Presiding Officer	:	Sh. Paras Dalal
2. Designation	:	ACJM-01
3. Date since which posted in the Court	:	26.10.2024 (A/N)
4. Total number of cases pending on the first day of the month	:	19
5. Number of cases disposed in the month with details	:	02
6. Number of fresh cases received	:	02
7. Number of cases received by way of transfer	:	01
8. Number of cases pending on the last day of the month	:	20


अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज हवन्य जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
1.	DLCT12-000241-2019 & Ct Case- 22/2019 Smriti Zubin Irani v. Sanjay Nirupam	Criminal (Complaint Case)	500/509 IPC	1	Former MP	04.01.2013	08.01.2013	19.12.2013
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	///	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Stayed by Hon'ble Supreme Court vide S.L.P. (Crl.) 3477/2019; 3429/2019; vide Order dated 22.04.2019	Yes	N/A	29.08.2026 Proxy counsel for the accused submits that the stay by the Hon'ble Supreme Court of India is still continuing and next tentative date of hearing fixed by the Hon'ble Supreme Court of India is 22.09.2026. NDOH: 05.10.2026	Awaiting Orders of the Hon'ble Supreme Court of India	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.		


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
 Additional Chief Judicial Magistrate-01
 राऊज एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
2.	DLCT12-001394-2019 & Ct Case-64/2019 Sanjay Nirupam v. Smriti Zubin Irani	Criminal (Complaint Case)	499/500 IPC	1	Former MP	15.10.2013	22.10.2013	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	///	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble Supreme Court vide S.L.P. (Crl.) 3477/2019; 3429/2019; vide Order dated 22.04.2019	Yes	N/A	29.08.2026 Proxy counsel for the accused submits that the stay by the Hon'ble Supreme Court of India is still continuing and next tentative date of hearing fixed by the Hon'ble Supreme Court of India is 22.09.2026. NDOH: 05.10.2026		Awaiting Orders of the Hon'ble Supreme Court of India	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	

अतिरिक्त मुख्य न्यायाधिकारी-01
Additional Chief Judicial Magistrate-01
राज्य हेवन्यू जिला न्यायालय, नई दिल्ली
Rajeev Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
3	CNR No. DLCT12-000062-2025 & Ct. Case 06/2025 Satyender Jain v. Karnail Singh	Criminal (Complaint Case)	356 BNS	1	Sitting MLA	06.02.2025	29.05.2026	N/A
	Present Stage of the case	Details of prosecution witness			Statement of Accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Pre-summoning evidence	3	1	2	N/A	N/A	N/A	N/A
	Whether there is stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	No	No	November 2026	24.08.2026 Fixed complainant evidence for on 26.09.2026	No unnecessary adjournment granted.	Nil		

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-01
Additional Chief Judicial Magistrate-01
राष्ट्र कोष, जिला न्यायालय, नई दिल्ली
Rajshree District Court, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
4.	CNR No. DLCT12-000215-2019 & Ct. Case 15/2019 Vikas Sankrityayan @ Vikas Pandey v. Arvind Kejriwal	Criminal (Complaint Case)	500 IPC	1	Former MLA	01.05.2019	01.05.2019	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	08	Nil	2	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Stayed by Hon'ble Supreme Court vide S.L.P. (Crl.) 2413/2024; vide Order dated 12.08.2024	Yes	N/A	06.08.2026 & 29.08.2026 Present matter has been stayed by Hon'ble Supreme court of India. Matter fixed for 01.10.2026.	Awaiting Orders of the Hon'ble Supreme Court of India	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated. Matter received in this Court by way of transfer on 23.08.2025		

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
5.	CNR No. DLCT12-000217-2019 & Ct. Case 16/2019 Rajiv Babbar v. Arvind Kejriwal & Ors.	Criminal (Complaint Case)	799/500/504/34 IPC	4	Former MLA and Sitting MLA			N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	Nil	Nil	Nil	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble Supreme Court vide S.L.P. (Crl.) 2413/2024; vide Order dated 12.08.2024	Yes	N/A	22.07.2026 Present matter has been stayed by Hon'ble Supreme court of India. Matter fixed for 26.09.2026.		Awaiting Orders of the Hon'ble Supreme Court of India	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated. Matter received in this Court by way of transfer on 23.08.2025	

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
6.	CNR No. DLCT12-000057-2021 & Ct. Case 37/2022 CBI v. Arvind Khanna	Criminal (Complaint Case)	23(1)/4 FERA	1	Former MLA	28.02.2020	09.06.2022	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	17	N/A	08	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble High Court vide Crl. M.C. 6614/2022; vide Order dated 08.12.2021	Yes	N/A	31.07.2026 Due to operation of stay until next hearing before Hon'ble High Court of Delhi, present matter is now listed for 26/11/2026.		Awaiting Orders of the Hon'ble High Court of Delhi	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated. Matter received in this Court by way of transfer on 23.08.2025	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-01
Additional Chief Judicial Magistrate-01
सबर हौसे न्यायालय, नई दिल्ली
Rouse Avenue District Court, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
7.	CNR No. DLCT12-000041-2026, CR Case/ 1/2026 State v. CVMP Ezhilarasan & ors.	Criminal (Complaint Case)	223 (a) / 3(5) BNS	1	Siting MLA	03.02.2026	-	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	8	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble High Court vide CrI. M.C. 2964/2021; vide Order dated 24.11.2021	Yes	N/A	Present FIR has been stayed by Hon'ble High Court of Delhi till 01.02.2027. Matter fixed for further proceedings on 10.02.2027.		Awaiting Orders of the Hon'ble High Court of Delhi	Fresh police report filed in month of February. Stayed by Hon'ble High Court of Delhi vide CrI. M.C. 1337/2026	

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
8.	CNR No. DLCT12-000028-2021 & Ct. Case 5/2021 Delhi Jal Board & Anr. v. Adesh Gupta & Ors.	Criminal (Complaint Case)	499/500 r/w 34 IPC	4	Former MLA and Sitting MLA	18.03.2021	06.04.2021	18.11.2021
Present stage of the case		Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
Appearance		9	Nil	4	N/A	N/A	N/A	N/A
Whether there is any stay of proceedings ordered by superior court, if yes given details		Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
Stayed by Hon'ble High Court of Delhi vide CRL. M.C. 3185/2021 & CRL. M.A. 19657/2021 vide Order dated 08.12.2021		Yes	N/A	Stay by Hon'ble High Court continues. Matter fixed for 16.11.2026 for awaiting further order of Hon'ble High court of Delhi.	Awaiting Orders of the Hon'ble High Court of Delhi	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated. Matter received in this Court by way of transfer on 23.08.2025		

अतिरिक्त मुख्य न्यायाधीश दण्डाधिकारी-01
Additional Chief Judicial Magistrate-01
राज्य हेतु जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
9.	CNR No. DLC12-000099-2023 & Cr. Case 7/2023 State v. Kuldeep Kumar & Ors. FIR No. 372/2021; P.S. Ghazipur	Criminal (State Case)	188/34 IPC	3	Siting MLA	Original instituted on 21.10.2021; Registered in this Court on 07.07.2023	10.12.2021	28.08.2023
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	4	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble High Court vide Crl. M.C. 7326/2023, vide Order dated 10.11.2023	Yes	11.08.2026 Disposed	11.08.2026 All consequential proceeding stands quashed by Ld. Hon'ble High Court of Delhi vide order dated 03.08.2026 in Crl. M. C. 5853/2022 and Crl. M. C.6910/2022.		Disposed on 11.08.2026	--	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राउर रोवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
10.	CNR No. DLCT12-000017-2021 & Ct Case 2/2021 Chhail Bihar Goswami v. Satyender Jain & Ors.	Criminal (Complaint Case)	499/500/503/34/120-B IPC	5	Former MLA and Sitting MLA	21.01.2021	27.01.2021	17.11.2022
Present stage of the case		Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
Appearance		8	N/A	N/A	N/A	N/A	N/A	N/A
Whether there is any stay of proceedings ordered by superior court, if yes given details		Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
Stayed by Hon'ble High Court vide Crl. M.C. 8484/2023; vide Order dated 14.12.2023		Yes	N/A	31.08.2026 Stay on proceedings by Hon'ble High Court of Delhi is still continuing. Matter is re-listed for receipt of further order from Hon'ble Delhi High Court on 15.02.2027.		Awaiting Orders of the Hon'ble High Court of Delhi	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज हवन्य जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
11.	CNR No. DLCT12-000112-2022 & Cr. Case 19/2022 State V. Kuldeep Kumar & Ors. FIR No. 413/2021; P.S. Kalyan Puri	Criminal (State Case)	188 IPC	5	Sitting MLA	26.09.2022	26.09.2022	20.10.2022
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	4	N/A	1	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Stayed by Hon'ble High Court vide CrI. M.C. 5853/2022, vide Order dated 10.11.2022 & CrI. M.C. 6910/2022, Vide Order dated 19.12.2022	Yes	11.08.2026 Disposed	11.08.2026 All consequential proceeding stands quashed by Ld. Hon'ble High Court of Delhi vide order dated 03.08.2026 in CrI. M. C. 5853/2022 and CrI. M. C.6910/2022.	Disposed on 11.08.2026	--		

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज गेवैयू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
12.	CNR No. DLCT12-000177-2023 & Ct. Case 12/2023 State v. Amanatullah Khan FIR No. 272/2020; P.S. Shaheen Bagh	Criminal (State Case)	186/189/353/506 IPC	1	Sitting MLA	30.10.2023	31.03.2023	02.08.2024
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	19	Nil	10	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	November 2026	01.08.2026 Witness PW-14 Dr. Jaya Roy IPS examined and discharged Fixed for appearance of PW-15 & PW-16 on 20.08.2026. 20.08.2026 Witness PW-15 & PW-16 not appeared. Fixed for PE on 19.09.2026		No unnecessary adjournments are being made to dispose off the case expeditiously.	Witnesses from National Investigation Agency were transferred beyond Delhi, their appearance could not be secured on regular basis. Police witnesses are to be examined and they have since been transferred to different jurisdictions who are not available for evidence on day to day basis. Even the counsels for accused are not available on day to day basis, since there other matters of same accused proceeding on day to day basis.	

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
13.	CNR No. DLCT12-000040-2026 & Misc. CrI. Case 19/2026 Shiv Kumar Saxena vs. State of NCT of Delhi	Criminal (Complaint Case)	U/s 3 DPDP Act	1		03.02.2026	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Final Arguments	1	Nil	1	Yes	1	1	19.11.2025
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	November 2026	06.08.2026 Matter fixed for final status report for 05.09.2026		Unnecessary adjournment not granted. Trial stands concluded	Fresh case received in month of February 2026	

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
14.	CNR No. DLCT12-000044-2025 & Ct. Case 03/2025 Rohit Singh Mahiyaria v. Bhanwar Jitendra Singh	Criminal (Complaint Case)	406/420 IPC	1	Former MP	18.12.2019	--	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance/ Charge	2	Nil	2	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble High Court of Delhi vide CrI. M.C 8307/2025 and CrI. M.A. 34643/2025 Order dated: 07.04.2026	No	N/A	21.07.2026 Stayed by Hon'ble High Court of Delhi vide order dated 07.04.2026 and NDOH is 02.12.2026. Awaiting Orders of the Hon'ble High Court of Delhi. Matter be fixed for 14.12.2026.		Awaiting Orders of the Hon'ble High Court of Delhi	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
15.	CNR No. DLCT12-000353-2025 & Ct. Case 25/2025 State v. Abhay Verma & Ors. FIR No. 382/2018; P.S. Shakarpur	Criminal (State Case)	186/ 353/ 332/ 506/ 34 IPC	3	Siting MLAs	21.11.2025	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Consideration	9	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	November 2026	24.08.2026 Quashing petition against the present FIR is still pending before the Hon'ble High Court of Delhi. It is, therefore, requested that the matter be adjourned for a date beyond 14.08.2026 for parties in both FIRs to avail remedies before the Hon'ble High Court of Delhi. . Matter be fixed for scrutiny of documents/arguments on charge on 24.09.2026.		Since cognizance taken only on 28.04.26, the proceedings will now be expedited.	Fresh matter received only on 21.11.2025	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज्य न्यायालय, नई दिल्ली
Rajya Nyayaalay, New Delhi

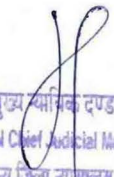
S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
16.	CNR No. DLCT12-000357-2025 & Ct. Case 26/2025 State v. Amanatullah Khan FIR No. 435/2023; P.S. Jamia Nagar	Criminal (State Case)	323/341/506 IPC	1	Sitting MLA	28.11.2025	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	10	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	October 2026	04.08.2026 Matter is now fixed for PE. Both complainant and accused submits that they have arrived at settlement to compromise the matter. Fixed for 25.08.2026. 25.08.2026 Complainant sought one month time to sign the quashing petition. Matter fixed for PE on 01.10.2026.		Since cognizance taken only on 07.05.26, the proceedings will now be expedited.	Fresh matter received only on 28.11.2025.	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज्य हेतु न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
17.	CNR No. DLCT12-000092-2019 & CBI/ 379/2019 CBI v. Kangayam Chennaiappa Palanisamy RC No. BD 1/2012/E/0006 P.S. CBI/BS& FC	CBI Case	120-B r/w 420 and 409 IPC	3	Former MLA	08.07.2013	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	35	-	-	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	October 2026	17.08.2026 Part arguments heard on 17.08.2026, 20.08.2026 and 22.08.2026. Matter fixed for arguments for 01.09.2026.		No unnecessary adjournment granted.	Matter received by way transfer only on 25.03.2026.	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राऊत एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
18.	CNR No. DLCT12-000399-2019 & CR. No. 106/2019 CBI v. Closure Report RC No. BD 1/2015/A/0007 P.S. CBI/BS&FC/ND	CBI Case	406/409/415/420 IPC	3	Former MLA	01.07.2016	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	16	-	-	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No		17.08.2026, 20.08.2026 & 22.08.2026 Matter fixed for misc. arguments with connected case on 01.09.2026.		No unnecessary adjournment granted.	Matter received by way transfer only on 15.05.2026.	


 अतिरिक्त मुख्य न्यायाधिकारी -01
 Additional Chief Judicial Magistrate-01
 राऊत रोड न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
19.	CNR No. DLCT12-000189-2026 & CR Case no. 03/2026 State Vs. Ismiele	Criminal (State Case)	U/s 132/352/351(2)/325 /3(5)/190/191/121 BNS	10	Former MLA	19.05.2026	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	24	-	-	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	No	No	November 2026	30.07.2026 Clarification sought from IO. 4 weeks time granted. Be fixed for appearance on 02.09.2026.	No unnecessary adjournment granted.	Matter received by way transfer only on 30.05.2026		


 अतिरिक्त मुख्य न्यायिक मण्डलधिकारी -01
 Additional Chief Judicial Magistrate-01
 राज नु घेवेनू किला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
20.	CNR No. DLCT12-000272-2026 & CT Case no. 10/2026 Harsh Mander v/s. Hemant Biswa Sarma	Criminal (Complaint Case)	U/s 175 (3) BNS	02	Sitting MLA	07.08.2026	N/A	N/A
Present stage of the case		Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
Prosecution Evidence		-	-	-	N/A	N/A	N/A	N/A
Whether there is any stay of proceedings ordered by superior court, if yes given details		Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
No		No	November 2026	07.08.2026 Fixed for filing of status report by IO on 31.08.2026 31.08.2026 Fixed for reply from SHO, PS Welcome for Jurisdiction on 18.09.2026.		No unnecessary adjournment granted.	Fresh matter received on 07.08.2026	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राऊत रोड न्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
21.	CNR No. DLCT12-000273-2026 & CT Case no. 11/2026 Harsh Mander v/s. Nishikant Dubey	Criminal (Complaint Case)	U/s 175 (3) BNS	02	Sitting MP	07.08.2026	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	-	-	-	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	November 2026	07.08.2026 Fixed for filing of status report by IO on 31.08.2026 31.08.2026 Fixed for reply from SHO, PS Malviya Nagar for Jurisdiction on 18.09.2026.		No unnecessary adjournment granted.	Fresh matter received on 07..08.2026	

अतिरिक्त मुख्य न्यायाधीश-01
Additional Chief Judicial Magistrate-01
राजस्थान हाईकोर्ट, जयपुर
20/09/2026

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
22.	CNR No. DLCT12-000106-2023 & CBI No. 46/2023 CBI Vs. Ind Barath Power Madras Ltd. & Ors.	CBI case	U/s 120B/406/409/468/4 71/420 IPC	23 Accused No. 23 abated	Sitting MLA	03.01.2022	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	172	-	-	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	November 2027	13.08.2026 File received by way of transfer on 13.08.2026. Fixed for argument on charge on 21.08.2026. Arguments heard on 21.08.2026, 24.08.2026, 25.08.2026 & 31.08.2026. Fixed for written submission on 02.09.2026.		No unnecessary adjournment granted.	Matter received by way of transfer only on 13.08.2026	

Submitted Please

Forwarded Please:-

ACJM-01/ RADC/ NEW DELHI

अतिरिक्त मुख्य न्यायाधिकारी -01

Additional Chief Judicial Magistrate-01

राज्य हेतु न्यायालय, नई दिल्ली

Rouse Avenue District Courts, New Delhi

Prepared by :- (JJA/ Ahlmad)
in the court of Sh. Paras Dalal,
Ld. ACJM-01/RADC, ND

नेहा मिश्रा
NEHA MITTAL
अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
कमरा नं. 502, पाँचवा तल
Room No. 502, Fifth Floor
राउज़ एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI),
Rouse Avenue District Courts,
New Delhi.

Sub : Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref : No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of **AUGUST, 2026.**

Yours faithfully,

(NEHA MITTAL)
ACJM-03/RADC,
NEW DELHI/31.08.2026
अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
राउज़ एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT FOR THE MONTH OF AUGUST, 2026

1. Name of Presiding Officer: **MS. NEHA MITTAL**
 2. Designation: **ACJM-03, RADC, NEW DELHI**
 3. Date Since which posted in the Court: **26-10-2024 (Afternoon Session)**
 4. Total number of cases pending on the first day of the month: - **20**
 5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc. : **0**
- Fresh Case Received On 13.08.2026, Dr. Rohini Ghavari Vs. Chandrashekhar Azad @ Ravan & Ors. CT. NO. 13/2026, PS – IGI Airport**
Case transferred out on 10.08.2026, CBI Vs. M/s Ind Barath Power Madras Ltd. & Ors. CBI. No. 46/2023,
6. Number of cases pending on the last day of the month: - **20**

Sr. No	CNR No. and Case Title	Nature – whether state case, complaint case or closure report.	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/ MLA	Date of Institution	Date of taking cognizance	Date of framing of charge	Present Stage	Details of Prosecution witnesses			Statement of accused – whether recorded or not ?	Details of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give details	Whether any interim orders are existing in the matters	Expected date of disposal of case.	Short summary of the work done in the said case (s) during the month	Action Plan formulated and the steps taken for expeditious disposal of the said case (s)	Specific reasons, if any causing delay in disposal of the said case (s)
										Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							
1	CR NO 4/2024 DLCT-12-000085-2024	State Case FIR NO 57/2013	186/353/332/147/149/34 IPC	6	Former MP	08.04.16	30.08.17	–	Charge	20	–	–	–	–	–	–	No	No	Within one year, if the parties fail to get the	<u>The Matter was not listed in August 2026.</u> <u>On 29.05.2026</u> It was submitted by Ld. Counsel for	No adjournment shall be granted in the aforesaid	There is possibility of the present matter being quashed

नेहा मिश्रा
NEHA MITTAL
अतिरिक्त मुख्य न्यायाधिकारी-03
Additional Chief Judicial Magistrate-03
राजकुं प्रवेद्य जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

[illegible]

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
राउज एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

																Rouse Avenue District Courts, New Delhi					le use Section 294 Cr.PC for admissio n of docume nts.	
2	CT NO 03/2023 DLCT-12- 000039- 2023 GAJENDE R SINGH SEKHAW AT VS ASHOK GEHLOT	Com plain t Case	500 IPC	1	Former CM	04.03.23	04.03.23	-	Argum ents on framin g of Notice and argume nts on applica tion U/s 91 CrPC	2	-	4	-	-	-	-	Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/2023 & Crl M.C. No 9402/2023	Yes	--	The Matter was not listed in August 2026. The present matter has been stayed by Hon'ble High Court of Delhi and the next date of hearing before the Hon'ble High Court of Delhi is 06.11.2026. Accordingly, matter is now listed for 18.11.2026.	Short dates will be given and no unneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case expeditiously..	Directio ns have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/20 23 & Crl M.C. No

NEHA MITTAL

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03

Additional Chief Judicial Magistrate-03

राज्य संवेद्य जिला व्याधालय, नई दिल्ली

Rouse Avenue District Courts, New Delhi

																					9402/2023	
3	CR NO 12/2022 DLCT-12-000073-2022 STATE Vs VASU RUKHAR & ORS	State Case FIR NO 200/22	143/147/14 9/186/188/3 32/35 3 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22	--	Arguments on Charge /further proceedings	41	—	--	—	—	—	—	Yes, Proceedings Stayed by Hon'ble High Court in Crl M.A No 11550/2023 & Crl M.C. No 3077/2023	Yes	Subject to order of Hon'ble High Court of Delhi where the matter is listed for 03.04.2024.	On 29.08.2026 The present matter has been stayed by the Hon'ble High Court of Delhi. It was submitted by the Ld. Counsel for the accused that the next date of hearing before the Hon'ble High Court of Delhi is 18.01.2027. In view thereof, the matter was adjourned to 23.01.2027.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Proceedings Stayed by Hon'ble High Court in Crl M.A No 11549/2023 & Crl M.C. No 3077/2023
4	CT NO 17/2019 DLCT-12-000221-2019 IMRAN HUSSAIN VS VIJENDER GUPTA & ORS	Complaint Case	499/500/35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	Miscellaneous Appearance	3	—	3	—	—	—	—	Yes, Proceedings Stayed by Hon'ble High Court in Crl MC No 833/2021	Yes	Subject to the outcome of Crl MC NO 833/2021 pending in the Hon'ble High Court of Delhi.	On 10.08.2026 The present matter has been stayed in the Hon'ble High Court of Delhi. It was submitted by the Ld. Counsel for the accused No. 3 that the next date of hearing before Hon'ble High Court of Delhi is 16.10.2026. In	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts	Proceedings Stayed by Hon'ble High Court in Crl MC No 833/2021

नेहा मिश्रा
NEHA MITTAL

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
राजमहल जिला न्यायालय, नई दिल्ली
Rajmahal District Courts, New Delhi

																				view of the above, the present matter was adjourned to 27.10.2026.	are made to dispose of case expeditiously.	
5	CT NO 13/2019 DLCT-12-000211-2019 SATYEND AR JAIN Vs MANJINDER SINGH SIRSA & ORS	Complaint Case	499/500/501/502/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscellaneous Appearance	3	-	3	Yes	5	5	22.12.20	Yes, Proceedings Stayed by Hon'ble High Court in Crl M.C. No 1746/2021	Yes	Subject to outcome of Crl MC No 1746/2023 pending in the Hon'ble High Court of Delhi.	<u>On 07.08.2026</u> The present matter has been stayed by Hon'ble High Court of Delhi. It was submitted by the Ld. Counsel for accused No. 1 that the next date of hearing before the Hon'ble High Court of Delhi is 03.11.2026.. In view of the above, the present matter stands adjourned to 20.11.2026.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Proceedings Stayed by Hon'ble High Court in Crl M.C. No 1746/2021
6	CT NO 18/2019 DLCT-12-000225-2019 DR SUBRAMANIAM SWAMY Vs SONIA	Complaint Case	403/406/420/120b IPC	7	Sitting MP	14.02.13	12.07.13	-	PE	2	--	--	-	-	-	-	Yes, Proceedings Stayed by Hon'ble High Court in Crl MC No 578/2021	Yes	Subject to the outcome of Crl MC No. 578/2021 pending in Hon'ble High Court of	<u>On 01.08.2026.</u> The present matter has been stayed by Hon'ble High Court of Delhi and the next date of hearing therein is 21.09.2026. Accordingly, the matter is now	Short dates will be given and no unnecessary adjournment shall be granted.	Stayed by Hon'ble High Court in Crl MC No 578/2021

	GANDHI & Ors																	Delhi.	listed for 17.10.2026.	Further all efforts are made to dispose of case expediti ously.		
7	CR NO 2/2019 DLCT-12- 000017- 2019 STATE Vs AMANAT ULLAH KHAN & ORS	State Case FIR NO 54/2 018	186/3 53/33 2/342/ 323/5 04/50 6 (ii)/12 0B/10 9/114/ 149/3 4/36 IPC	13	Sitting MLA	13.08.18	18.09.18	-	Charge (Order on charge already passed)	71	-	-	-	-	-	-	In W.P. (CrI) No 3559/2018, Hon'ble High Court has directed that the Trial Court will refrain from Proceeding further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.2025	Yes	Subject to the order of Hon'ble High Court, where the matter is listed for 22.05.20 24.	<u>On 17.08.2026</u> The present matter has been stayed by the Hon'ble High Court of Delhi. The next date of hearing before the Hon'ble High Court of Delhi is 30.10.2026. In light of this, matter was adjourned to 16.11.2026.	hort dates will be given and no uneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	In W.P. (CrI) No 3559/201 8, Hon'ble High Court has directed that the Trial Court will refrain from Procedi ng further, after passing Order on Charge.

8	CT-23/2019 DLCT-12-000249-2019 RAJIV BABBAR Vs SHASHI THAROO R	Com plain t Case	499/500 IPC	1	Sitting MP	03.11.18	21.01.19	-	Argum ents on Notice U/S 251 CrPC	7	-	--	-	-	-	--	Yes, Proceeding s Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/2024	Yes	Subject to the outcome of by the Hon'ble Supreme Court in the matter bearing SLP no.12360 /2024	On 10.08.2026 The present matter has been stayed by Hon'ble Supreme Court of India. It was submitted by Ld. Counsel for the accused that the next date of hearing is not yet reflected on the website of the Hon'ble Supreme Court. Keeping in view the fact the present matter has been stayed, no adverse order was being passed against the accused for his absence. Put up for further proceedings on 27.10.2026.	Short dates will be given and no unneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	Stayed by Hon'ble Supreme Court
9	CT NO 10/2019 DLCT-12-000193-2019 SIDDHAR THA SINGH Vs PINAKI MISHRA	Com plain t Case	499/500 IPC	1	Sitting MP	15.03.19	15.03.19	--	Framin g of Notice U/S 251 CrPC	1	--	1	---	---	---	---	Yes, Proceeding s Stayed by Hon'ble High Court in Crl MC No 2595/2019	Yes	Subject to the outcome of Crl MC No. 2595/2019 pending in Hon'ble High Court of Delhi.	On 24.08.2026 The present matter has been stayed by the Hon'ble High of Delhi and It was stated by Ld. Proxy counsel for the accused the matter has been reserved for judgment. In view of the submissions	Short dates will be given and no unneces sary adjourn ment shall be granted. Further all	Stayed by Hon'ble High Court in Crl MC No 2595/2019

	R GUPTA Vs ARVIND KEJRIWA LAND ANR															No 6508/2019		pending in Hon'ble High Court of Delhi.	Court of Delhi and the next date of hearing before the Hon'ble High Court of Delhi is 15.10.2026. In view thereof, matter is now listed for 27.10.2026.	adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	6508/2019
12	CT NO 25/2021 DLCT-12- 000089- 2021 AAM AADMI PARTY VS VIJENDE R GUPTA	Com plain t Case	499/ 500/ 504 IPC	1	former MP	13.12.21	15.12.21	--	Misc./ Appear ance (Order on Summ oning passed on 29.06.2 022)	6	-	5	-	-	-	-	The petition regarding quashing of summonin g order passed by this court is pending before the Hon'ble High Court and as per the order dated 05.09.2022 of Hon'ble Delhi High Court, the Hon'ble Delhi High	Yes Subject to the outcome of Crl MC No. 3467/202 2 pending in Hon'ble High Court of Delhi.	<u>On 12.08.2026</u> The present matter has been stayed by the Hon'ble High Court of Delhi. The next date of hearing before Hon'ble High Court of Delhi is 09.12.2016. In view thereof, matter was adjourned to 18.12.2026.	Short dates will be given and no unneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	There is no stay on the proceedi ngs before this court, however, exemptio n from appeara nce has been granted to the accused through duly authoriz ed counsel. Stayed

Rouse Avenue District Courts, New Delhi

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	000080-2025 STATE Vs VIKAS TANWAR & ORS.& FIR No.298/20		149/4 27 IPC & 3PDP P Act & 3 Pande mic Act.			7/9/2022. (Date on which case is received/ institute in this court =25.08.2 025)												certain objections have been raised by FSL with respect to providing of certificate u/s 65B of Indian Evidence Act and he has sought sometime to comply with the objections. Heard Allowed. Put up for further proceedings on 02.09.2026.	and no unneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	of transfer in August 2025	
15	CR No. 7/2026 CNR No. - DLCT12-000218-2025 State Vs. Samay Singh Tyagi & ORS.	State Case FIR-670/2019	188/4 48/34 IPC & 466 DMC Act	3	Ex. MLA	Date of regist. 19-09-2020 ODI-06.07.2026(RBT)		Argum ents on charge	6	1					-	-	-		<u>On 24.08.2026.</u> PW/HC Azad sought adjournment. He was summoned again for NDOH. PW-3 HC Anuj was examined, cross-examined and discharged. Show cause notice was issued to Executive Engineer Building-II, Shahdara North Zone, MCD to explain the cause of non-appearance. Notice was also issued to Deputy	Short dates will be given and no unneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	Case has been received by way of transfer in July 2026

																			Commissioner, Shahdara North Zone, MCD to provide the details of the JE (Building-II) on the basis of whose report, the order u/s 345-A DMC Act dated 16.07.2019 was passed. Put up for PE on 03.09.2026.		
16	CT. 13/2026 Dr. Rohini Ghavari Vs. Chandrash ekhar Azad	Com plain t Case	U/s 175(3)BNSS ,2023, Corre spond ing to Sec.15 6(3) Cr.PC in Com. Of Sec.15 4(3) C.PC	6	Sitting MP	14.08.20 26	-	-	Misc. Appea rance	-	-	-	-	-	-	--	No	No	<u>On 14.08.2026</u> Fresh case u/s 175(3) of the BNSS, 2023 was received by way of assignment. Put up for further proceedings on 18.08.2026. <u>On 18.08.2026</u> Submissions on the application u/s 175(3) BNSS were heard. Notice was issued to the SHO to file status report by the next date of hearing. Put up for 02.09.2026.	Short dates will be given and no unneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	Fresh Case has been received in August 2026
17	CLOR/ 4/2026 DLCT12- 000038-	State Case FIR NO	U/S 420/4 67/46 8/471/	7	Sitting MLA	02.02.20 26 RBT 23.02.20	-	-	Misc. Appea rance	-	-	-	No	-	-	--	No	No	<u>On 04.08.2026</u> Put up with connected matter on 20.08.2026.	Short dates will be given	Case has been received by way

	2026 STATE VS CLOSURE REPORT	13/2 023	109/1 20-B IPC			26													On 20.08.2026 Put up with connected matter on 31.08.2026. On 31.08.2026. Put up with connected matter on 16.09.2026.	and no unnecesary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	of transfer in February 2026
18	MISC. CRL/97/20 25. DLCT12- 000274- 2025 BHANVI KUMARI SINGH VS. STATE (NCT OF DELHI)	Com plain t Case FIR 13/2 023	U/S 420/4 67/46 8/471/ 109/1 20-B IPC	7	Sitting MLA	16.09.20 25 RBT	-	-	Misc. Appea rance	-	-	-	No	-	-	--	No	No	On 04.08.2026 Matter was listed for clarification on behalf of IO. However, an exemption application was filed on behalf of IO seeking exemption from his personal appearance. Same was allowed. Put up for clarification on 20.08.2026. On 20.08.2026 Matter was listed for clarification on behalf of IO. However, IO was stated to be on leave. Fresh notice	Short dates will be given and no unnecesary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Case has been received by way of transfer in February 2026

नेहा मिश्रा
NEHA MITTAL

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
राउज रोड जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

																			was issued to IO to appear in person for clarification in terms of order dated 27.07.2026. Put up for clarification on 31.08.2026. <u>On 31.08.2026</u> Clarifications were sought from IO. Matter is now listed for clarification on behalf of complainant for 16.09.2026.		
19	CR – 2/2026 DLCT12- 000131- 2026 State v/s Babu Bhai Katara & Ors. PS – IGI Airport	State Case	U/S- 419/4 20/46 6/467/ 468/4 71/47 4/120- B IPC & 12 PP ACT	13	Ex MP	16/07/20 07 RBT -13/04/2 026	16/07/20 07	-	On charge	85	-	-	No	-	-	-	No	-	<u>On 19.08.2026</u> Arguments on charge were heard on behalf of accused Sunder Lal Yadav, Mohd. Shameem, Rajinder Kumar Pitty and Pritesh Kumar Pitty. Sunder Lal Yadav was granted liberty to file written synopsis within one week. An application for waiver of cost was	Short dates will be given and no unneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case	Case has been received by the way of transfer in April.

NEHA MITTAL

Additional Chief Judicial Magistrate-03

Rouse Avenue District Courts, New Delhi

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																			imposed vide order dated 31.07.2026. In view of the submissions made, the present application is allowed and cost stands waived off. At request of Ld. Counsel for accused Sunder Lal Yadav, two days time is given to file written submission along with supporting judgments on the point of charge. Put up for filing of written submissions on 08.09.2026.		
20	CT 8/2026 DLCT12-000038-2026 Parvesh Sahib Singh Vs. Saurabh Bhardwaj	Complainant Case	U/S 223 of BNSS	1	Ex MLA	22.05.2026 RBT 09.06.2026	-	-	Misc. Appearance	-	-	-	No	-	-	--	No	No	On 01.08.2026 CW-4 Sh. Yashdeep Chaturvedi was examined in PSE and discharged. Adjournment was sought by the Ld. Counsel for complainant. Allowed as last and final opportunity. Put up for remaining PSE on 08.08.2026	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to	Case has been received by way of transfer in June 2026

[illegible]

To

The Ld. Principal District & Sessions Judge- cum- Special Judge (PC Act) (CBI)
Rouse Avenue District Court,
New Delhi.

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.2024

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLAs) and Members of Rouse Avenue District Courts, New Delhi

Respected Sir,

It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF AUGUST 2026.

1. Name of the Presiding Officer	:	Sh. Ashwani Panwar
2. Designation	:	ACJM-04
3. Date since which posted in the Court	:	18.10.2025 (A/N)
4. Total number of cases pending on the first day of the month	:	16
5. Number of cases disposed in the month with details	:	00 02 2
6. Number of cases pending on the last day of the month	:	20

अश्विनी पंवार
ASHWANI PANWAR

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी 04
Additional Chief Judicial Magistrate-04

कमरा नं. 503 पाँचवा तल,

Room No. 503, Fifth Floor

राज्य ऐवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
Additional Chief Judicial Magistrate-04
राज्य ऐवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
1.	DLCT12-001357-2019 I.T.O VS. M/S AIMS SANYA DEVELOPERS PVT. LTS., MALOOK NAGAR (DIRECTOR) & KISHORE MADAN	CT CASE NO. 53/2019	U/s 276B R/W 278B AND 278E OF THE IT ACT,1961	3	ONE OF THE ACCUSED PERSONS IS A SITTING MP.	14.02.2019	28.02.2019	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Arguments on charge and awaiting orders of Hon'ble High Court of Delhi	3	N/A	03 witness were examined	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble High Court vide order dated 26.05.2022	Yes vide latest order dated 16.02.2026	Matter is before the Hon'ble Delhi High Court	On 21.07.2026, exemption Application of Accused No 2 has been allowed for that day. The copy of Order dated 15.07.2026 of Hon'ble High Court of Delhi is filed wherein NDOH is 25.11.2026. Therefore, at request, Matter has been renotified for 25.11.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
Additional Chief Judicial Magistrate-04
राज्य ऐवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
2.	CNR No. DLCT12-001361--2019 & Ct. Case 55/2019 I.T.O. VS. M/S AIMS SANYA DEVELOPERS PVT. LTD., MALOOK NAGAR (DIRECTOR)& ROOP KISHORE MADAN	Ct. Case 55/2019	U/S 276B/278B/278E OF IT ACT,1961	3	ONE OF THE ACCUSED PERSONS IS A SITTING MP	14.02.2019	28.02.2019	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	ARGUMENTS ON CHARGE AND AWAITING ORDERS OF HON'BLE HIGH COURT OF INDIA	03	-	3	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Yes Vide order dated 26.05.2022, the proceedings before this Court were stayed by Hon'ble High Court of Delhi	Yes vide order dated 16.02.2026	Matter is before the Hon'ble Delhi High Court	On 21.07.2026, exemption Application of Accused No 2 has been allowed for that day. The copy of Order dated 15.07.2026 of Hon'ble High Court of Delhi is filed wherein NDOH is 25.11.2026. Therefore, at request, Matter has been renotified for 25.11.2026.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi		


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
 Additional Chief Judicial Magistrate-04
 राउज एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi.

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
3.	CNR No. DLCT12-001361--2019 & Ct. Case 54/2019 I.T.O. VS. M/S AIMS SANYA DEVELOPERS PVT. LTD., MALOOK NAGAR (DIRECTOR)& ROOP KISHORE MADAN	Ct. Case 54/2019	U/S 276B/278B/278E OF IT ACT, 1961	3	One of the accused is a sitting MP	14.02.2019	28.02.2019	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	ARGUMENTS ON CHARGE AND AWAITING ORDERS OF HON'BLE HIGH COURT OF DELHI	03	Nil	03	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Yes, Vide order dated 26.05.2022, the proceedings before this Court were stayed by Hon'ble High Court of Delhi	Yes vide order dated 16.02.2026	Matter is before the Hon'ble Delhi High Court	On 21.07.2026, exemption Application of Accused No 2 has been allowed for that day. The copy of Order dated 15.07.2026 of Hon'ble High Court of Delhi is filed wherein NDOH is 25.11.2026. Therefore, at request, Matter has been renotified for 25.11.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
Additional Chief Judicial Magistrate-04
राज्य ऐक्ट्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
4.	CNR No. DLCT12-001363-2019 & Ct. Case 56/2019 I.T.O. VS. M/S AIMS SANYA DEVELOPERS PVT. LTD., MALOOK NAGAR	Ct. Case 56/2019	U/S 200 CrPC, R/W 276B/278B/2 78EOF THE IT ACT,1961 FOR THE FY 2012-13	3	SITTING MP	19.04.2018	19.04.2018	15.04.2019
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
		3	N/A	03		N/A	N/A	
		Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case		(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)
	Yes Vide order dated 31.05.2022, the proceedings before this Court were stayed by Hon'ble High Court of Delhi	Yes VIDE LATEST ORDER DATED 16.02.2026	Matter is before the Hon'ble Delhi High Court	On 21.07.2026, exemption Application of Accused No 2 has been allowed for that day. The copy of Order dated 15.07.2026 of Hon'ble High Court of Delhi is filed wherein NDOH is 25.11.2026. Therefore, at request, Matter has been renotified for 25.11.2026.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi		


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5.	DLCT12-001351-2019, MANISH SISODIA VS. MANOJ KR. TIWARI (MP), PARVESH SAHIB SINGH VERMA(MP), HANS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(MLA), MANJINDER SINGH SIRSA(MLA)	CT. C. NO. 51/2019	U/S. 499/500/34/35 IPC	5	One of the accused is sitting MP. Three accused are sitting MLA.	22.07.2019	22.08.2019	--
Present stage of the case		Details of prosecution witness			Statement of accused whether recorded or not	Details of defense witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
Framing of notice and awaiting orders of Hon'ble High Court of Delhi		6	4	1- Complainant 2- Witness	Not recorded	N/A	N/A	N/A
Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
Yes Vide order dated 23.11.2023, the proceedings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Matter is before the Hon'ble Delhi High Court	On 21.08.2026, a copy of order dated 17.08.2026 of Hon'ble High Court of Delhi was received through counsel whereby directions have been given for continuation of interim order till the next date of hearing i.e. 02.12.2026. Accordingly, matter has been re-notified for 08.12.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi		


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6.	DLCT12-001350-2019 ZEE MEDIA CORPORATION LTD. VS. MS. MAHUA MOITRA	CT.C. NO. 50/2019	U/S. 499/500 IPC	1	Sitting MP	19.07.2019	02.08.2019	10.01. 2020
Present stage of the case		Details of prosecution witness			Statement of accused whether recorded or not	Details of defense witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
Post notice complainant's evidence and awaiting orders of Hon'ble High Court of Delhi		2	Nil	2	Not recorded	N/A	N/A	N/A
Whether there is any stay of proceedings ordered by superior court, if yes given details		Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
Yes, Vide order dated 07.01.2021 and 06.04.2021, Ld. counsel for respondent was bound by the statement given by him before Hon'ble High Court of Delhi that he would not get witnesses examined before the Trial Court.		Yes Vide order dated 30.11.2023 of Hon'ble High Court of Delhi which records the undertaking given by Ld. counsel for respondent that he would not examine any witness before this Court till next date.	Matter is before the Hon'ble Delhi High Court	On 27.07.2026 an exemption application was moved on behalf of the accused. Same was allowed. In compliance of previous orders, a copy of order dated 10.07.2026 passed by the Hon'ble High Court of Delhi was filled as per which the NDOH in Hon'ble High Court of Delhi is 21.09.2026. In view of the same the matter was re-notified for 29.09.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court.	

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7.	DLCT 12 000080-2021 Tajinder Pal Singh Bagga VS SubramaniaM swamy	CT.C. No. 21/2021	U/s 499 r/w section 500 IPC	1	Former MP	16.11.2021	01.12.2021	--
		Details of prosecution witness				Details of defense witness		
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Framing of notice and awaiting orders of Hon'ble High Court of Delhi	4	N/A	4	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Yes Vide order dated 04.04.2022, the proceedings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 15.12.2025 of Hon'ble High Court of Delhi	Matter is before the Hon'ble Delhi High Court	On 24.07.2026 a copy of order dated 16.07.2026 of Hon'ble High Court of Delhi was received through e-mail whereby directions continued till 17.09.2026. Matter has been re-notified for 24.09.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi	


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8.	CNR No. DLCT12-000074-2022, State Vs. Hidayatullah & Ors	Cr.C.No.13/22	186/353/34 IPC	12	One of accused persons is a sitting MLA	28.07.2022	01.08.2022	-
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Scrutiny of documents, argument on the point of charge and awaiting orders of Hon'ble High Court of Delhi	28	N/A	N/A	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Yes Vide order dated 13.09.2022, 19.10.2022 and 04.09.2023, 19.03.2024 Hon'ble High Court of Delhi has given directions for stay of Trial Court proceedings	Yes Vide latest order dated 08.10.2024 of Hon'ble High Court of Delhi	Matter is before the Hon'ble Delhi High Court	On 12.08.2026, Ld. Counsel for the accused submitted that the Hon'ble High Court has re-notified the matter for 25.11.2026. Therefore the Matter has been re-notified for 02.12.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi	


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9.	DLCT12-000078-2023, Manjit Singh GK Vs. Manjinder Singh Sirsa	Ct. Cases:- 09/2023	Sec. 499,501,502 IPC	3	Sitting MLA	19.05.2023	22.05.2023	06.12.2023
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Statement of accused under Section 313 of Cr.P.C	5	N/A	5	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Vide order dated 15.09.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 17.03.2026. Accordingly, matter adjourned for PE/ further proceedings for 24.03.2026.	Yes Vide latest order dated 15.09.2025 of Hon'ble High Court of Delhi	Matter is before the Hon'ble Delhi High Court	On 22.05.2026 Ld. Counsel submitted that the Hon'ble High Court has re-notified matter for 24.08.2026. Therefore the Matter has been re-notified for 02.09.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi	


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10.	DLCT12-000093-2023, State Vs. Brij Bhushan & Anr.	Cr. Case:- 06/2023	Sec. 354,354D,354A,506(1),109 of IPC	2	One of the accused persons is an Ex-MP	15.06.2023	07.07.2023	21.05.2024
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped/admitted	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	48	5 admitted & 14 Dropped	33	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	No	No	DISPOSED OFF	On 03.08.2026 both accused persons have been acquitted.		ACQUITTAL		


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11.	DLCT12-000198-2023 STATE vs KAPIL MISHRA (RBT ON 16.12.23)	Cr. CASE No. 14/2023	Sec. 125 OF REPRESENTATION OF PEOPLE ACT	1471	Sitting MLA	01.11.2023	22.06.2024	---
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Scrutiny of documents, arguments	14	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Yes	Yes Vide latest order dated 28.08.2025 of Hon'ble High Court of Delhi	Matter is before the Hon'ble Delhi High Court	On 25.07.2026 an exemption application was filled on behalf of accused. Same was allowed. Pursuant to the Order dated 15.07.2026 of the Hon'ble High Court of Delhi in CrI. M. C No. 1805/2025, CrI. MA 8187/2025 tilted as Kapil Mishra Vs. State of NCT of Delhi. The case was adjourned for 07.10.2026.		NA	Stay of proceedings by Hon'ble High Court of Delhi	

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12.	DLCT12-000268-2024 Gyanendra Singh v. Ajay Mahawar & Ors.	Ct. Case No.17/2024	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA	NA
Present stage of the case		Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
Filling of ATR		NA	Nil	NA	NA	NA	NA	NA
Whether there is any stay of proceedings ordered by superior court, if yes given details		Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
No		No	Crl Revision is pending before Hon'ble Sessions Court.	On 08.08.206 at request matter was adjournment for 22.08.2026. On 22.08.2026 at request matter was adjourned for 18.09.2026.		Appropriate steps are taken by giving shortest possible dates for expeditious disposal of the case.	Crl. Revision 06/2025 is pending before Ld. Sessions Court.	


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13.	DLCT12-000088-2025 Case RBT on 11.03.2025 STATE vs Roshan Lal Verma & ORS. FIR NO. 912/2015 PS : BHAJANPURA	Cr. CASE No. 08/2025	419/420/467/468/471 /120-B/34 IPC r/w 3/4/5 Gambling Act, 30 Arms Act, 66(D) IT Act, and 4/7 Name & Emblem Act.	28 (3 abated & 02 P.O)	A-19 (Dharam Pal Yadav@ DP Yadav) was former MP/ MLA who has now been discharged in this matter.	18.11.2015(Actual) RBT on 11.03.2025	--	--
Present stage of the case		Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
Arguments on Charge		77	-	-	Not recorded	N/A	N/A	N/A
Whether there is any stay of proceedings ordered by superior court, if yes given details		Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
No		No	October, 2026.	On 20.08.2026, It was informed that the matter is pending in in Crl. Revision before Sessions Court and same is fixed for 31.08.2026. The matter has been re notified for 07.09.2026.		Appropriate steps will be taken by giving shortest possible dates for expeditious disposal of the case.	Crl. Revision is pending before Ld. Sessions Court.	


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14.	DLCT12-000397-2024 & CR CASES 18/2024 STATE VS, HAJI YUNUS FIR NO. 348/24, PS DAYAL PUR	Criminal (State case)	186/353/323/341/506 /34 IPC	02	Sitting MLA	24.12.2024	27.09.2025	-
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Matter fixed for compliance/ further consideration on point of cognizance	14	N/A	09	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	No	No	October, 2026	On 05.08.2026 matter was adjourned for PE on 18.08.2026. On 18.08.2026 fresh summons were ordered to be issued to the witnesses for 01.09.2026.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.			


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15.	DLCT12-000058-2026 & Cr Case No. 58/2026 Basant Goel ANR Vs Jitender Mahajan FIR NO. 18/17 PS – DARYAGANJ	Criminal (State case)	186/353/342/34 IPC	7	One accused is a sitting MLA.	Initial date of Institution – 19.02.2026 and Date of Institution in the present court 25.02.2026	-	--
Present stage of the case		Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
Fresh case registered. Put up for consideration.		3	N/A	N/A	N/A	-	N/A	N/A
Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month			(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
No	No	December 2026	On 06.08.2026 ACP Naresh Chander sought time to file complete report. At joint request matter was adjourned for 19.08.2026. On 19.08.2026 report was filed by ACP Naresh Chander. Statement of ACP Naresh Chander as CW3 was recorded and discharged. Matter was adjourned for 31.08.2026. On 31.08.2026 arguments on the point of issuing notice to the proposed accused heard. Notice was ordered to be issued to the proposed accused persons for 24.09.2026.			Possible shortest date will be given. All efforts will be made to dispose of case expeditiously.	N/A	


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16.	DLCT12-000105-2026 A. S Vs State and others. CT CASE NO. 05/2026 PS – VASANT KUNJ	Criminal (Complainant case)	175(3) BNSS	44	One accused is a EX- MLA.	Initial date of Institution – 19.03.2026	-	--
Present stage of the case		Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
Fresh case registered. Put up for consideration.		1	N/A	N/A	N/A	-	N/A	N/A
Whether there is any stay of proceedings ordered by superior court, if yes given details		Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
No		No	DISPOSED OFF	On 07.08.2026 application stands satisfied file is ordered to be consigned to record room.			APPLICATIONS STANDS SATISFIED.	


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17.	DLCT12-000268-2026 & Cr Case No. 09/2026 State vs. Dinesh Mohaniya FIR NO. 99/2025 PS – SANGAM VIHAR	Criminal (State case)	115(2)/79/127(2)/333/3(5) BNS	3	One accused is Ex MLA.	Initial date of Institution – 04.08.2026.	11.08.2026	--
Present stage of the case		Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
Fresh case registered. Put up for consideration.		9	N/A	N/A	N/A	-	N/A	N/A
Whether there is any stay of proceedings ordered by superior court, if yes given details		Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
No		No	December 2026	On 04.08.2026 fresh file received by way of assignment through filing section. Notice was issued to the IO for 11.08.2026. On 11.08.2026 cognizance was taken and accused persons were ordered to be summoned for 17.08.2026. On 17.08.2026 copies of chargesheets were supplied to the Council on behalf of the accused persons and matter was adjourned for 27.08.2026. Matter was taken on 29.08.206 as 27.08.2026 was declared as holiday vide circular No. 85/G-4/Genl.-I/DHC dt. 21.08.2026. matter was adjourned for furnishing of bail bonds and scrutiny of documents and consideration on notice on 08.09.2026.		Possible shortest date will be given. All efforts will be made to dispose of case expeditiously.	Fresh case received by way of assignment from filing on 03.08.2026.	

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
18.	DLCT12-000269-2026 & Cr Case No. 10/2026 State Vs Mohd. Ilyas @ Sonu & Ors.	Criminal (State case)	115(2)/79/127(2)/333/3(5) BNS	4	One accused is Ex MLA.	Initial date of Institution – 04.08.2026.	11.08.2026	--

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
Additional Chief/Judicial Magistrate-04
राज्य हेवेन्स जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

	FIR NO. 99/2025 PS – SANGAM VIHAR							
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Fresh case registered. Put up for consideration.	6	N/A	N/A	N/A	-	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	No	No	December 2026	On 04.08.2026 fresh file received by way of assignment through filing section. Notice was issued to the IO for 11.08.2026. On 11.08.2026 cognizance was taken and accused persons were ordered to be summoned for 20.08.2026. On 20.08.2026 copies of chargesheets were supplied to the Council on behalf of the accused persons and matter was adjourned for 27.08.2026. Matter was taken on 29.08.2026 as 27.08.2026 was declared as holiday vide circular No. 85/G-4/Genl.-I/DHC dt. 21.08.2026. matter was adjourned for furnishing of bail bonds and scrutiny of documents and consideration on notice on 08.09.2026.	Possible shortest date will be given. All efforts will be made to dispose of case expeditiously.	Fresh case received by way of assignment from filing on 04.08.2026.		

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
19.	DLCT12-000265-2026 & Cr Case No. 08/2026 State Vs Dinesh Mohaniya FIR NO. 100/2025 PS – SANGAM VIHAR	Criminal (State case)	351 (2)/79/3 (5) BNS	1	One accused is Ex MLA.	Initial date of Institution – 03.08.2026.	11.08.2026	--
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Fresh case registered. Put up for consideration.	8	N/A	N/A	N/A	-	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
Additional Chief Judicial Magistrate-04
राज्य हेतु न्याय मंत्रालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

No	No	December 2026	On 03.08.2026 fresh file received by way of assignment through filing section. Notice was issued to the IO for 11.08.2026. On 11.08.2026 cognizance was taken and accused person was ordered to be summoned for 21.08.2026. On 21.08.2026 copy of chargesheet was supplied to the Council on behalf of the accused persons and matter was adjourned for 27.08.2026. Matter was taken on 29.08.2026 as 27.08.2026 was declared as holiday vide circular No. 85/G-4/Genl.-I/DHC dt. 21.08.2026. matter was adjourned for furnishing of bail bond and scrutiny of documents and consideration on notice on 08.09.2026.	Possible shortest date will be given. All efforts will be made to dispose of case expeditiously.	Fresh case received by way of assignment from filling on 03.08.2026.
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S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
20.	DLCT12-000275-2026 & Ct Case No. 12/2026 Harsh Mander Vs. Ravinder Singh Negi & Anr.	Criminal (Complaint)	175 (3) BNSS	2	One accused is Sitting MLA.	Initial date of Institution – 10.08.2026.	--	--
Present stage of the case		Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
Fresh case registered. Put up for consideration.		--	N/A	N/A	N/A	-	N/A	N/A
Whether there is any stay of proceedings ordered by superior court, if yes given details		Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
No		No	December 2026	On 10.08.2026 fresh case received by way of assignment through filing section. Matter was adjourned for 13.08.2026. On 13.08.2026 at request matter was fixed for 22.08.2026. On 22.08.2026 at request matter was fixed for 03.09.2026.		Possible shortest date will be given. All efforts will be made to dispose of case expeditiously.	Fresh case received by way of assignment from filling on 13.08.2026.	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी, 04
Additional Chief Judicial Magistrate-04
राउज एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
21.	DLCT12-000308-2026 & Ct Case No. 15/2026 Harsh Mander Vs. Suvendhu Adhikari & Anr.	Criminal (Complaint)	175 (3) BNSS	2	One accused is Sitting M.L.A.	Initial date of Institution – 24.08.2026.	--	--
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Fresh case registered. Put up for consideration.	--	N/A	N/A	N/A	-	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	December 2026	On 24.08.2026 fresh case was received by way of assignment through filing section. Notice was ordered to be issued to the SHO Concerned with directions to file a status report / action taken report. Matter was adjourned for 10.09.2026.		Possible shortest date will be given. All efforts will be made to dispose of case expeditiously.	Fresh case received by way of assignment from filing on 24.08.2026.	

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
22.	DLCT12-000307-2026 & Ct Case No. 14/2026 Suroor Mander Vs. Sangeet Som & Anr.	Criminal (Complaint)	175 (3) BNSS	2	One accused is Sitting MLA.	Initial date of Institution – 24.08.2026.	--	--
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Fresh case registered. Put up for consideration.	--	N/A	N/A	N/A	-	N/A	N/A


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
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 Rouse Avenue District Courts, New Delhi

	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)
	No	No	December 2026	On 24.08.2026 fresh case was received by way of assignment through filing section. Notice was ordered to be issued to the SHO Concerned with directions to file a status report / action taken report. Matter was adjourned for 10.09.2026.	Possible shortest date will be given. All efforts will be made to dispose of case expeditiously.	Fresh case received by way of assignment from filing on 24.08.2026.

Submitted Please
Forwarded Please:-
ACJM-04/RADC/ NEW DELHI

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
Additional Chief Judicial Magistrate-04
राउज ऐवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

Prepared by :- (JA/ Ahlmad)
In the court of Sh. Ashwani Panwar,
Ld. ACJM-04/RADC, ND